BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. of 2025/EZ

Reetlal Kumar Yadav & ors. **.....Applicants**

Versus

State of Jharkhand & ors. **...Respondents**

INDEX

S.No.	ANNEXURE	PARTICULARS	Page
1.		Synopsis	i-v
2.		Original application with affidavit, adhar card and authorization.	1-35A
3.	Annex.A1 series	Copies of the khatian of Plot No.1818, 1820 and 1951.	36-38
4.	Annex.A2	Copy of the lease deed dated 15.5.2014.	39-43
5.	Annex.A3	Copy of the deed for transfer of mining lease dated 17.12.2022.	44-52
6.	Annex.A4	Copy of the report dated 8.9.2014.	53-54
7.	Annex.A5	Copy of the village map.	55-56
8.	Annex.A6	Copy of the screen shot of the google map.	57
9.	Annex.A7 series	Copies of the photographs.	58-65
10.	Annex.A8	Copies of the representations made to	66-78

	series	the authorities.	
11.	Annex.A9	Copy of the FIR in Jamua P.S. Case No.406/2023 dated 28.10.2023.	79-83
		VAKALATNAMA	

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. of 2025/EZ

Reetlal Kumar Yadav & ors. **.....Applicants**

Versus

State of Jharkhand & ors. **...Respondents**

SYNOPSIS

Since there has been continuous illegal mining which has been causing continuous damages to the surrounding environment in the vicinity of Plot No.1820 & 1951 under Khata No.71, Plot No.1818 under Khata No.51 involving an area of about 1.88 acres situated at Village-Govindpura, P.S.-Jamua, P.S. No.481, District-Giridih and in Plot No.1819, situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, the reliefs sought for in the present application are:

(i) directing to call for a report, within a given time frame, upon constituting an independent body/agency comprising of experts, regarding the position prevailing at the site of illegal mining being carried out, i.e. at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand;

(ii) directing the respondents to forthwith stop the mining activity at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand;

(iii) directing the local administration to demolish and remove of the structures, if any, standing at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand to protect the original form of the land;

(iv) direct to fix and/or fix the accountability/responsibilities of the State Government and its authorities for their willful and deliberate inaction and dereliction of duties causing damage to environment;

(v)directing the local administration to launch criminal proceeding under the appropriate sections/laws, including under section 19 of the Environment Protection Act 1986 against the erring respondents;

(vi) impose fine and environmental compensation on the erring respondent jointly or severally for the loss caused to the environment and for causing pollution due to the illegal activities;

LIST OF DATES:

15.5.2014 (Annex.A2 at Pg.39):
One Lutan Mahto, Puran Mahto, both sons of Sri Shukar Mahto and Tuplal Mahto, son of Late Niri Mahto, while claiming to be the rightful owners of land measuring 85 decimals in Plot No.1818 under Khata No.51 and 62 decimals in Plot No.1951 under Khata No.51 out of which 10 decimals in Plot No.1818 and 8 decimals in Plot No.1951 were given on lease to one Sri Pradeep Kumar, son of Sri Laxman Rai for 20 years expiring on 14.5.2034 vide registered lease deed. The land being subject matter of the lease is situated at village Govindpura, District-Giridih.

8.9.2014 (Annex.A4 at Pg.53):
Admittedly the mining land is of raiyati Khata as it appears from the report dated 8.9.2014 of the Circle Officer, Jamua.

15.12.2021:
Despite being the aforesaid position, a piece of land at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.70 acres (out of total area of 1.88 acres), which is situated at **Village–Medho Chaparkha**, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand, was allotted for mining of stones to M/s Langta Baba Stone Mines, a partnership firm, having partners, namely Sri Sanjay Ram Bhadani and Pradeep Kumar vide mining lease deed dated 26.11.2021 for ten years. This piece of land is hereinafter referred to as the "mining land".

17.12.2022 (Annex.A3 at Pg.44):
The said mining land was transferred by the aforesaid partnership firm M/s Langta Baba Stone Mines to the respondent-Sri Siddharth Jhanjhri, son of Sri Suresh Jhanjhri, by executing a deed of transfer of mining lease. The process adopted for the transfer was foreign to the procedure prescribed. Such transfer was even without obtaining permission from the Gram Sabha and even violating the norms prescribed and environmental laws. However, in the said transfer deed, it has been stipulated that there is a permission by the Government vide order dated 22.10.2022 which was communicated vide letter no.999/M dated 29.10.2022 of the District Mining Officer.

Vested interest of the respondents is apparent from the following factual position contrary to the stand of the local administration:-

(i) the purported consent has been obtained only from few of the raiyats ***erroneously*** showing that:-

(a) within 500 meters of the said land there are no settlements;

(b) within 100 meters of the said land there are no water bodies;

(c) within 250 meters of the said land there are no educational institutions;

(d) within 250 meters of the said land there are no hospitals;

(e) within radius of 10 KM of the said land there are no inter-state boundaries;

(f) within 100 meters of the said land there are no national heritage;

Annex.A5, A6 & A7 series at Pg.55, 57 & 58:
The correct position with regard to the above is as follows:-

(a) Village-Govindpura is adjacent to Village Medho Chaparkho and there is one common road in between the two villages;

(b) the Village-Govindpura is on the south-east of the said road whereas the Village Medho Chaparkho is on the north of the said road and there is gap of about 250 feet between the two villages;

(c) there is a house of one Sri Arjun Yadav over Plot No.1818 and a public pond of raiyati nature;

(d) there is a well and one religious temple of Baba Bansingh over Plot No.1825 wherein the entire residents of the Panchayat worship;

(e) the Plot No.1818 of Village Medho Chaparkho and 14 of Village Govindpura are intermingled and where there is a big pond ranging about 300 feet and spread over 1.20 acres;

(f) there is a house over Plot No.1815 and a government boring done under Water Tap Scheme which is situated just at a distance of 200 feet from the mining area;

(g) Plot No.1822 is an agricultural land on which cultivation is done throughout the year and there is a well too of 20 feet depth and is adjacent to Plot No.1820;

(h) there is a house and a hand-pump on Plot No.13, which is at a distance of 250 feet from the mining area;

(i) there is a house, a hand-pump and a well on Plot No.15, which is at a distance of 400 feet from the mining area;

(j) there is a house and a hand-pump on Plot No.71, which is at a distance of 450 feet from the mining area;

(k) there is a house and a well constructed at the cost of the Government on Plot No.12, which is at a distance of 400 feet from the mining area;

(l) there is a school Swami Dayanand Public School, Govindpura on Plot No.2 which is at a distance of 400 feet from the mining area.

Annex.A8 series at Pg.66:
Applicants and co-villagers have been representing before the Deputy Commissioner, Giridih against the illegal mining activity causing damages to the environment and ecology; but the wrong-doers appear to be more powerful than the law of the land.

28.10.2023 (Annex.A9 at Pg.79):
Upon being protested by the villagers against the mining activity, there has been lodgment of false criminal cases, including Jamua P.S. Case No.406/2023 dated 28.10.2023 alleging commission of offences punishable under sections 147/149/341/342/323/324/ 307/379/385/504/506, IPC lodged at the instance of the mighty respondent no.10 in connivance with the local administration. There are further threats of false implication of the villagers raising voices against the mining activity.

Hence, this application.

FORM I

[See rule 8(1)]

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. of ~~2024~~ 2025/EZ

[Under Section 18(1) read with Sections 14, 15, ~~16~~ & 17 of the National Green Tribunal Act, 2010]

IN THE MATTER OF:

An application under section 18(1) read with Sections 14, 15, ~~16~~ & 17 of the National Green Tribunal Act, 2010;

AND

IN THE MATTER OF:

R. R. Sinha 26/11/24

NOTARY A.K. SAHAY Regd. No 755J Govt of Jharkhand

1. ~~Ritlal~~ Reetlal Kumar Yadav, aged about 26 years, son of Arjun Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 469145495749; Mob. No.: 8210522599]; e-mail: reetlalkumaryadav56@gmail.com; 815301.
2. Loknath Yadav, aged about 41 years, son of Sri Kali Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 681189074236; Mob. No.: 7970404395]; e-mail: reetlalkumaryadav56@gmail.com; 815301
3. Kartik Yadav, aged about 58 years, son of Late Govind Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 706100231348; Mob. No.: 8866313859]; e-mail; reetlalkumaryadav56@gmail.com. 815301
4. Gulab Yadav, aged about 73 years, son of Late Sukar Mahto, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 603057038728; Mob. No.: 9007826026]; e-mail: reetlalkumaryadav56@gmail.com; 815301
5. Puran Mahto, aged about 70 years, son of Late Sukar Mahto, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 328649940738; Mob. No.: 6207689355]; e-mail: reetlalkumaryadav56@gmail.com. 815301

...Applicants

Versus

1. State of Jharkhand; through the Secretary, Department of Mines & Geology, Government of Jharkhand, Yojna Bhawan,

NOTARY A.K. SAHA GIRIDIH Regd. No 755J Govt of Jharkhand

3rd Floor, Nepal House, P.O. & P.S.-Doranda, District-Ranchi-834002; e-mail: jimms-itpmu@jharkhandmail.gov.in;

2. The Secretary, Department of Mines & Geology, Government of Jharkhand, Yojna Bhawan, 3rd Floor, Nepal House, P.O. & P.S.-Doranda, District-Ranchi-834002; e-mail: jimms.itpmu@jharkhandmail.gov.in;
3. The Secretary, Department of Forest, Environment and Climate Change, Government of Jharkhand, Nepal House, P.O. & P.S.-Doranda, District-Ranchi-834002; e-mail: cf-wpranchi@gov.in
4. The ~~Chairman~~ Member Secretary, Jharkhand State Pollution Control Board, Ranchi, P.O. & P.S.-Dhurwa, District-Ranchi-834004; e-mail: ranchijspcb@gmail.com;
5. Deputy Commissioner, Giridih, Paparwatand Samharnalay, P.O.- Karharbari, P.S.-Giridih (Muf), District-Giridih;-815301; e-mail: dc-gir@nic.in;
6. The Regional Officer, Jharkhand State Pollution Control Board, Hazaribagh, P.O.-Hazaribagh, P.S.-Hazaribagh (T), District-Hazaribagh;-825301; e-mail: ro_hazaribagh@jharkhandspcb.in;
7. The District Mining Officer, Department of Mines & Geology, Government of Jharkhand, Giridih, P.O.-Giridih, P.S.-Giridih (T), District-Giridih;-815301; e-mail: dmo-giridih@jharkhandmail.gov.in.

NOTARY A.K. SAHAY Giridih Regd. No

8. Superintendent of Police, Giridih, Paparwatand Samharnalay, P.O.-Karharbari, P.S.-Giridih (Muf), District-Giridih,- 815301; e-mail: sp-giridih@jhpolice.gov.in;

9. Officer Incharge, Jamua Police Station, P.O.-Jamua, P.S.-Jamua, District-Giridih,- 815301; e-mail: Not Available;

10. Siddharth Jhanjhri, son of Sri Suresh Kumar Jhanjhri, having Head Office at Giridih, P.O. & P.S.-Giridih, District-Giridih,- 815301 Jharkhand and residence at Jhanjhri Niwas, Jhumri Tilaiya, P.O. & P.S.-Jhumri Tilaiya, District Koderma,- 825409; e-mail: Not Available

...Respondents

The humble application on behalf of the applicants named above

Most respectfully sheweth:

1. The address of the Counsel of the applicants is as given above, for the service of notices of this application.

2. That the addresses of the respondents are as given above for service of notices of the applicants.

3. That the present application is being filed under section 18(1) read with sections 14, 15, ~~16~~ & 17 of the National

NOTARY A.K. SAHA Giridih Regn. No 75 Govt. of Jharkhand

Green Tribunal Act, 2010 (hereinafter referred to as the 'Act') by the applicants, being affected and interested in the protection of the environment and ecology.

4. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought for herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.

5. That the applicants above named begs to present the memorandum of application against the respondents on the grounds set out hereunder:-

FACTS IN BRIEF:

6. That the applicants are poor and rustic villagers of village-Jamua, District-Giridih situated in the State of Jharkhand.

7. That there has been continuous illegal mining which has been causing continuous damages to the surrounding environment in the vicinity of Plot No.1820 & 1951 under Khata No.71, Plot No.1818 under Khata No.51 involving an

NOTARY A.K. SAHA Giridih Regd. No 7553 Govt. of Jharkhand

area of about 1.88 acres situated at Village-Govindpura, P.S.-Jamua, P.S. No.481, District-Giridih. and in Plot No. 1819, situated at Village- Medhochapankha, PS- Jamua, P.S. No. 481, District- Giridih.

8. That one Lutan Mahto, Puran Mahto, both sons of Sri Shukar Mahto and Tuplal Mahto, son of Late Niri Mahto, while claiming to be the rightful owners of land measuring 85 decimals in Plot No.1818 under Khata No.51 and 62 decimals in Plot No.1951 under Khata No.51 out of which 10 decimals in Plot No.1818 and 8 decimals in Plot No.1951 were given on lease to one Sri Pradeep Kumar, son of Sri Laxman Rai for 20 years expiring on 14.5.2034 vide registered lease deed dated 15.5.2014. The purpose of lease had been stipulated in the lease deed. The land being subject matter of the lease is situated at village Govindpura, District-Giridih.

Enclosed herewith are copies of the khatian of Plot No.1818, 1820 and 1951 as **Annexure-A1 series** and the lease deed dated 15.5.2014 as

NOTARY A.K. SAHA GIRIDIH Regd. No 755/ Govt of Jharkhand

Annexure-A2 forming part of this application.

9. That despite being the aforesaid position, a piece of land at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.70 acres (out of total area of 1.88 acres), which is situated at **Village–Medho Chaparkha**, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand, was allotted for mining of stones to M/s Langta Baba Stone Mines, a partnership firm, having partners, namely Sri Sanjay Ram Bhadani and Pradeep Kumar vide mining lease deed dated 26.11.2021 for ten years. This piece of land is hereinafter referred to as the "mining land". This lease deed stood registered as 2021/GIR/3833/BK1/3579 on 15.12.2021 before the District Sub Registrar, Giridih.

10. That on 17.12.2022 the said mining land was transferred by the aforesaid partnership firm M/s Langta Baba Stone Mines to the respondent-Sri Siddharth Jhanjhri, son of Sri Suresh Jhanjhri, by executing a deed of transfer of mining lease. The process adopted for the transfer was foreign to

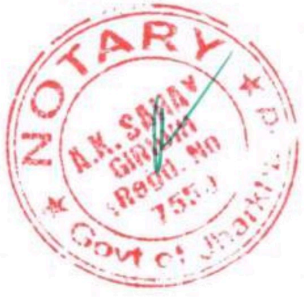
NOTARY A.K. SAHAY GIRIDIH Regd. No 155/J Govt of Jharkhand

the procedure prescribed. Such transfer was even without obtaining permission from the Gram Sabha and even violating the norms prescribed and environmental laws. However, in the said transfer deed, it has been stipulated that there is a permission by the Government vide order dated 22.10.2022 which was communicated vide letter no.999/M dated 29.10.2022 of the District Mining Officer.

Enclosed herewith is a copy of the deed for transfer of mining lease dated 17.12.2022 as **Annexure-A3** forming part of this application.

11. That completely ignoring the essential factual position that the mining land was proximate to village-Govindpura, i.e. at a distance of about 100 meters, being nearer most to the mining land and there are agricultural field, pond, well and residential houses of villagers of village-Govindpura, the mining activities are being allowed to be carried out.

12. That admittedly the said mining land is of raiyati Khata and it appears from the report dated 8.9.2014 of the Circle



Officer, Jamua addressed to the Assistant Mining Officer, Giridih that the lease has been obtained for mining by obtaining consent from the raiyats.

Enclosed herewith is a copy of the report dated 8.9.2014 as **Annexure-A4** forming part of this application.

13. That the vested interest of the respondents is apparent from the following factual position contrary to the stand of the local administration:-

(i) the purported consent has been obtained only from few of the raiyats ***erroneously*** showing that:-

(a) within 500 meters of the said land there are no settlements;

(b) within 100 meters of the said land there are no water bodies;

(c) within 250 meters of the said land there are no educational institutions;

(d) within 250 meters of the said land there are no hospitals;

(e) within radius of 10 KM of the said land there are no inter-state boundaries;

(f) within 100 meters of the said land there are no national heritage;

14. That the correct position with regard to the above, as shown in sub para (i) of para 12 hereinabove, is as follows:-

(a) Village-Govindpura is adjacent to Village Medho Chaparkho and there is one common road in between the two villages;

(b) the Village-Govindpura is on the south-east of the said road whereas the Village Medho Chaparkho is on the north of the said road and there is gap of about 250 feet between the two villages;

(c) there is a house of one Sri Arjun Yadav over Plot No.1818 and a public pond of raiyati nature;

(d) there is a well and one religious temple of Baba Bansingh over Plot No.1825 wherein the entire residents of the Panchayat worship;

(e) the Plot No.1818 of Village Medho Chaparkho and 14 of Village Govindpura are intermingled and where there is a big pond ranging about 300 feet and spread over 1.20 acres;

(f) there is a house over Plot No.1815 and a government boring done under Water Tap Scheme which is situated just at a distance of 200 feet from the mining area;

(g) Plot No.1822 is an agricultural land on which cultivation is done throughout the year and there is a well too of 20 feet depth and is adjacent to Plot No.1820;

(h) there is a house and a hand-pump on Plot No.13, which is at a distance of 250 feet from the mining area;

(i) there is a house, a hand-pump and a well on Plot No.15, which is at a distance of 400 feet from the mining area;

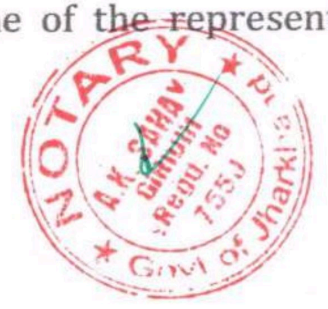
(j) there is a house and a hand-pump on Plot No.71, which is at a distance of 450 feet from the mining area;

(k) there is a house and a well constructed at the cost of the Government on Plot No.12, which is at a distance of 400 feet from the mining area;

(l) there is a school Swami Dayanand Public School, Govindpura on Plot No.2 which is at a distance of 400 feet from the mining area.

Enclosed herewith are copies of the village map as **Annexure-A5**, the screen shot of the google map as **Annexure-A6** ~~**series**~~ and the photographs as **Annexure-A7 series** forming part of this application.

15. That the applicants and other co-villagers have been representing before the Deputy Commissioner, Giridih against the illegal mining activity causing damages to the environment and ecology; but the wrong-doers appear to be more powerful than the law of the land. The applicants are producing some of the representations made to the local



administration. The contents of the said representations are being adopted herein to avoid prolixity.

Enclosed herewith are copies of the representations made to the authorities as **Annexure-A8 series** forming part of this application.

16. That it is most pertinent to mention here that beyond the allotted area of land of 1.70 acres for mining stones, the allottees are using the land. The allottees have rather encroached upon the entire area of 1.88 acres of land without any authority and illegally. That apart, the allottees have also encroached upon the Plot No.1819 for mining activities or in its relation without the consent of its raiyat, who is legal heirs of Sukar Mahto and Netlal Mahto.

17. That under the aforesaid backdrop no heed has been paid to the due and legitimate concern for maintenance of law and rule of law.

18. That it appears from the conduct that everyone in the local administration is acting under some sort of extraneous

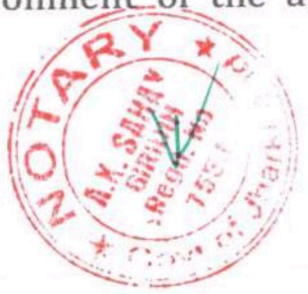
consideration which situation is prevailing till now despite the best and frantic efforts taken by the applicants and the co-villagers to make awaken the local administration from deep slumber.

19. That completely ignoring the applicable rules, guidelines, instructions and physical situation prevailing, as aforesaid, the mining lease has been granted to the present allottees, i.e. the respondent no.10 for carrying out mining activity.

20. That random and frequent blasting is being done for mining purpose which is causing severe vibrations in the residential houses of the vicinity making life and living of the people, including of the applicants, of the vicinity difficult and impossible.

21. That the houses may collapse anytime due to such blasting. Even the cultivation work is being hampered, which is the only source of livelihood of the people living in the adjacent area.

22. That the mining activity is not only causing obvious damage to the environment of the area but also causing



uncontrollable pollution affecting the village and raw life of children, youth, old aged villagers.

23. That on aggressive objection of the villagers of the vicinity, the mining activity had been stopped on one or two occasions upon being reported to the authorities; but now the mining activities are being carried out, without there being any consent from Gram Sabha, in full fledged manner since October-November, 2023 despite numerous complaints made by the villagers.

24. That upon being protested by the villagers against the mining activity, there has been lodgment of false criminal cases, including Jamua P.S. Case No.406/2023 dated 28.10.2023 alleging commission of offences punishable under sections 147/149/341/342/323/324/ 307/379/385/504/506, IPC lodged at the instance of the mighty respondent no.10 in connivance with the local administration. There are further threats of false implication of the villagers raising voices against the mining activity.

Enclosed herewith is a copy of the FIR in Jamua P.S. Case No.406/2023 dated 28.10.2023 as **Annexure-A9** forming part of this application.

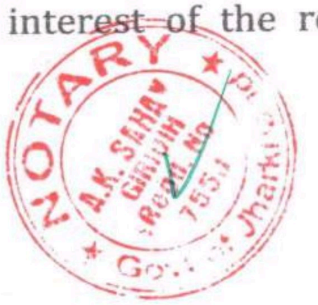
25. That this Hon'ble Tribunal in addition to and under the aegis of the Hon'ble Apex Court has time and again shown great concern in preserving the environment and passing judgments/orders that are not only important for the present but also set precedents for the future of nature and naturality.

26. That it is most humbly prayed that the present application may be maintained and entertained protecting law and the rights of the villagers.

GROUNDS

The applicants are filing the present Application on, amongst other, the following grounds:

I. For that illegal mining activity in the populated and residential area is being allowed to be carried out under the garb of the vested interest of the respondents, which is



apparent from the factual position contrary to the stand of the local administration.

II. For that the purported consent to carry out mining activity has been obtained only from few of the raiyats ***erroneously*** showing that:-

(a) within 500 meters of the said land there are no settlements;

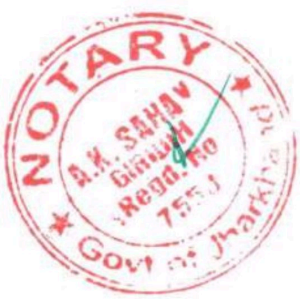
(b) within 100 meters of the said land there are no water bodies;

(c) within 250 meters of the said land there are no educational institutions;

(d) within 250 meters of the said land there are no hospitals;

(e) within radius of 10 KM of the said land there are no inter-state boundaries;

(f) within 100 meters of the said land there are no national heritage;



III. For that the illegal mining activity has been allowed to be carried out completely ignoring the correct ground position, as shown in para 13 hereinabove in the following manner:-

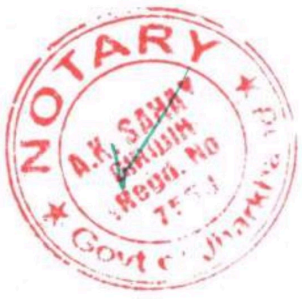
(a) Village Govindpura is adjacent to Village Medho Chaparkho and there is one common road in between the two villages;

(b) the village Govindpura is on the south-east of the said road whereas the village Medho Chaparkho is on the north of the said road and there is gap of about 250 feet between the two villages;

(c) there is a house of one Sri Arjun Yadav over Plot No.1818 and a public pond of raiyati nature;

(d) there is a well and one religious temple of Baba Bansingh over Plot No.1825 wherein the entire residents of the Panchayat worship;

(e) the Plot No.1818 of Village Medho Chaparkho and 14 of Village Govindpura are intermingled and where there is a big pond ranging about 300 feet and spread over 1.20 acres;



(f) there is a house over Plot No.1815 and a government boring done under Water Tap Scheme which is situated just at a distance of 200 feet from the mining area;

(g) Plot No.1822 is an agricultural land on which cultivation is done throughout the year and there is a well too of 20 feet depth and is adjacent to Plot No.1820;

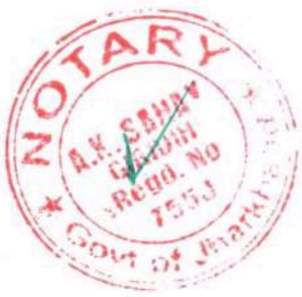
(h) there is a house and a hand-pump on Plot No.13, which is at a distance of 250 feet from the mining area;

(i) there is a house, a hand-pump and a well on Plot No.15, which is at a distance of 400 feet from the mining area;

(j) there is a house and a hand-pump on Plot No.71, which is at a distance of 450 feet from the mining area;

(k) there is a house and a well constructed at the cost of the Government on Plot No.12, which is at a distance of 400 feet from the mining area;

(l) there is a school Swami Dayanand Public School, Govindpura on Plot No.2 which is at a distance of 400 feet from the mining area.



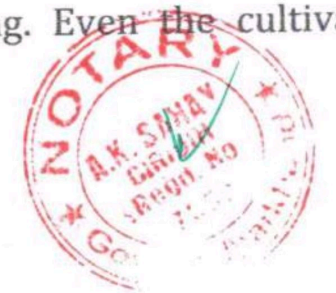
IV. For that no heed has been paid to the due and legitimate concern for maintenance of law and rule of law.

V. For that everyone in the local administration is acting under some sort of extraneous consideration which situation is prevailing till now despite the best and frantic efforts taken by the applicants and the co-villagers to make awaken the local administration from deep slumber.

VI. For that completely ignoring the applicable rules, guidelines, instructions and physical situation prevailing, as aforesaid, the mining lease has been granted to the present allottees, i.e. the respondent no.10 for carrying out mining activity.

VII. For that random and frequent blasting is being done for mining purpose which is causing severe vibrations in the residential houses of the vicinity making life and living of the people, including of the applicants, of the vicinity difficult and impossible.

VIII. For that the houses in the vicinity may collapse anytime due to such blasting. Even the cultivation work is being



hampered, which is the only source of livelihood of the people living in the adjacent area.

IX. For that the mining activity is not only causing obvious damage to the environment of the area but also causing uncontrollable pollution affecting the village and raw life of children, youth, old aged villagers.

X. For that on aggressive objection of the villagers of the vicinity, the mining activity had been stopped on one or two occasions upon being reported to the authorities; but now the mining activities are being carried out, without there being any consent from Gram Sabha, in full fledged manner since October-November, 2023 despite numerous complaints made by the villagers.

XI. For that upon being protested by the villagers against the mining activity, there has been lodgment of false criminal cases, including Jamua P.S. Case No.406/2023 dated 28.10.2023 alleging commission of offences punishable under sections 147/149/341/342/323/324/ 307/379/385/504/506, IPC lodged at the instance of the

NOTARY A.K. SAHAY GIRIDIH Regd. No 1554 Govt. of Jharkhand

mighty respondent no.10 in connivance with the local administration.

XII. For that there are further threats of false implication of the villagers raising voices against the mining activity.

XIII. For that the Article 48-A of the Constitution of India provides that the State shall take all endeavors to protect and improve the environment.

XIV. For that as per sub-clause (g) of Art. 51-A of the Constitution of India it shall be the duty of every citizen of India to protect and improve the natural environment and to have compassion for living creatures. Even authorities of the State, being Article 12 authority, are equally responsible for ensuring safe and viable environment for the living; but to the utter surprise the authorities of the Government have turned deaf ears to the genuine issues involving greater concern.

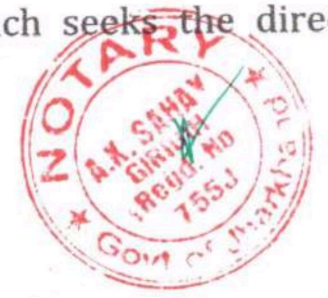
XV. For that the Hon'ble Supreme Court of India in the most celebrated case of ***Maneka Gandhi vs. Union of India*** reported in AIR 1978 SC 597 while reiterating the

importance of Article 21 of the Constitution of India guaranteeing fundamental right to life–a life of dignity to be lived in a proper environment, free of danger of disease and infection. But the act of the respondents is just opposite to it.

XVI. For that delicate ecological balance must be maintained and protected for a proper and healthy environment which enables people to enjoy a quality life which is the essence of the fundamental right guaranteed under Article 21 of the Constitution of India; but in the present matter, illegal mining activity is being allowed to be carried out causing damages to the environment of the vicinity where such activity is prohibited in the given fact-situation.

XVII. For that the law of the land is being violated.

XVIII. For that the absence of any preventive action by the local/district administration and by the State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble



Court to the respondents to take action in a time bound manner.

XIX. For that the respondents authorities of the Government has miserably failed to uphold the provisions of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, etc. in their true letter and spirit.

XX. For that the balance of convenience lies is in favour of the applicants and the ends of justice shall suffer if the relief as prayed is not granted.

XXI. For that the other and furthers grounds shall be urged at the time of hearing.

LIMITATION

1. That present application is within limitation as the same is preferred before the stipulated time period under section 14 of the National Green Tribunal Act, 2010, however, the cause with which the applicants have approached this Hon'ble Tribunal is a continuing cause of action, hence, the present application is filed within limitation period.

INTERIM PRAYER

This Hon'ble Tribunal may graciously be pleased to pass the following interim order:- pending disposal of this application

(i) to call for a report, within a given time frame, ~~from the~~ upon constituting an independent body/agency comprising of experts, regarding the position prevailing at the site of illegal mining being carried out, i.e. at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.70 acres (out of total area of 1.88 acres) and in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand;

(ii) to direct the Deputy Commissioner, Giridih to forthwith stop the mining activity at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.70 acres (out of total area of 1.88 acres) and in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand;

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

(i) directing to call for a report, within a given time frame, upon constituting an ~~from the~~ independent body/agency comprising of experts, regarding the position prevailing at the site of illegal mining being carried out, i.e. at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand;

(ii) directing the respondents to forthwith stop the mining activity at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand;

(iii) directing the local administration to demolish and remove of the structures, if any, standing at Plots

NOTARY A.K. SAHAY Giridih Regd. No 7553

No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhonchaparkha, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand to protect the original form of the land;

(iv) direct to fix and/or fix the accountability/responsibilities of the State Government and its authorities for their willful and deliberate inaction and dereliction of duties causing damage to environment;

(v) directing the local administration to launch criminal proceeding under the appropriate sections/laws, including under section 19 of the Environment Protection Act 1986 against the erring respondents;

(vi) impose fine and environmental compensation on the erring respondent jointly or severally for the loss caused to the environment and for causing pollution due to the illegal activities;

(vii) Pass any other order or directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case;

And for this the applicants shall ever pray.

Ramlal Kumar Yadav.

Signature of the applicants

R. R. Sinha
26/11/24 Adv

Signature of the authorized representative

NOTARY
A.K. SAHAY
Regd. No
1553
Govt of India

VERIFICATION

I, Ritlal Kumar Yadav, aged about 26 years, son of Arjun Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 469145495749; Mob. No.: 8210522599], do hereby verify that the contents of para 6, 7part, 9part, 11, 13part, 14part, 16, 24part are true to my personal knowledge and para 7part, 8, 9part, 10, 11, 13part, 14part, 15, 24part are believed to be true on legal advice and that I have not suppressed any material fact.

Date: 26.11.2024

Place: Giridih

Ritlal Kumar Yadav.

Signature of the applicant

NOTARY
A.K. SAHA
GIRIDIH
Regd. No
7551
Govt. of India

AFFIDAVIT

I, Ritlal Kumar Yadav, aged about 26 years, son of Arjun Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 469145495749; Mob. No.: 8210522599], do herby solemnly affirm and declare as follows:-

1. That I am the applicant no.1 in this application and as such I am fully acquainted with facts and circumstances of the case.
2. That I am duly authorized to swear this affidavit on behalf of the other applicants.
3. That the contents of this application and affidavit have been read over and explained to me in Hindi which I have understood and have found them to be correct.
4. That the statements made in para 6,7part,9part,11,13part,14part,16,24part are true to my knowledge, those in para 7part,8,9part,10,12,13part,14part,15,24part are true to the information derived from the records of the case, and the rest are submission..
5. That the annexures are true/Xerox/certified copies of their respective originals.

Sworn, signed and verified this affidavit on 26.11.24 at Giridih

Ritlal Kumar Yadav

Ritlal Kumar Yadav

Identified by Adv. D. Kumar

Solemnly affirmed and declared before me

AJIT KR. SAHAY
NOTARY, GIRIDIH
Reg. No.-755 J
26 NOV 2024

Identified the deponent who has put his/her signature in my presence
LIT/RT
Adv.
26/11/24

NOTARY A.K. SAHAY Giridih Regd. No 755J Govt of Jharkhand

SL NO. 62 DT. 26 NOV 2024

(30A)

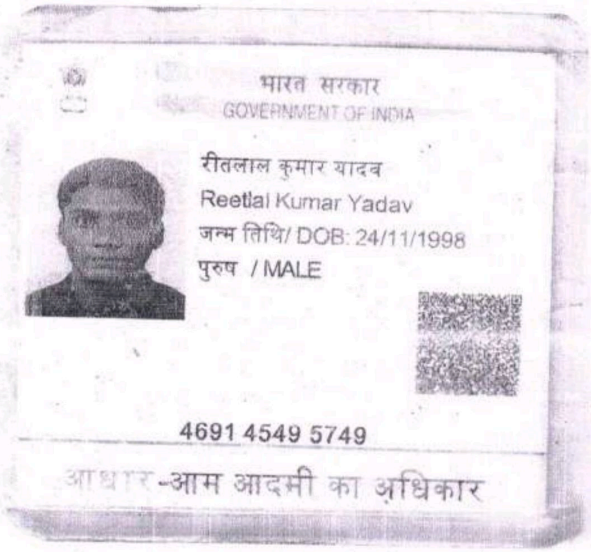
Authorization

We, (i) **Loknath Yadav**, aged about 41 years, son of Sri Kali Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 681189074236; Mob. No.: 7970404395]; (ii) **Kartik Yadav**, aged about 58 years, son of Late Govind Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 706100231348; Mob. No.: 8866313859]; (iii) **Gulab Yadav**, aged about 73 years, son of Late Sukar Mahto, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 603057038728; Mob. No.: 9007826026]; (iv) **Puran Mahto**, aged about 70 years, son of Late Sukar Mahto, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 328649940738; Mob. No.: 6207689355], do hereby authorize the first applicant **Ritlal Kumar Yadav**, aged about 26 years, son of Arjun Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih [UID No. 469145495749; Mob. No.: 8210522599] to conduct the proceeding on our behalf before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in connection with illegal mining being carried out, i.e. at Plots No.1820/P, 1818/P under Khata No.51 & 71 involving an area of about 1.88 acres as also in Plot No.1819, which is situated at Village-Medhochaparkho, P.S.-Jamua, P.S. No.481, District-Giridih, Jharkhand and other related grievances being subject matter of a case filed vide Diary No.1902132001842025: **Ritlal Kumar Yadav** Vs. **State of Jharkhand & ors.**

(i) लोकनाथ यादव (ii) कार्तिक यादव

(iii)
गि० गुलाब यादव

(iv) पुरन महतो

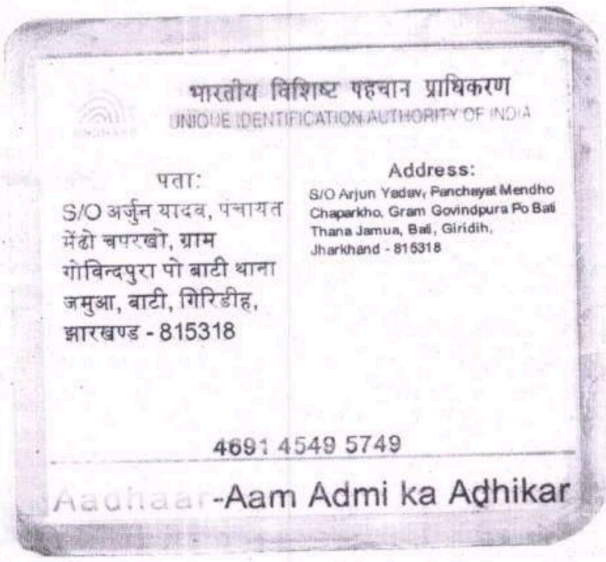


भारत सरकार
GOVERNMENT OF INDIA

रीतलाल कुमार यादव
Reetlal Kumar Yadav
जन्म तिथि/ DOB: 24/11/1998
पुरुष / MALE

4691 4549 5749

आधार-आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:
S/O अर्जुन यादव, पंचायत मेंढो चपरखो, ग्राम गोविन्दपुरा पो बाटी थाना जमुआ, बाटी, गिरिडीह, झारखण्ड - 815318

Address:
S/O Arjun Yadav, Panchayat Mendho Chaparkho, Gram Govindpura Po Bati Thana Jamua, Bati, Giridih, Jharkhand - 815318

4691 4549 5749

Aadhaar-Aam Admi ka Adhikar

Reetlal Kumar Yadav.

३२

भारत सरकार
GOVERNMENT OF INDIA

लोकनाथ यादव
Loknath Yadav
जन्म तिथि/ DOB: 01/01/1983
पुरुष / MALE

6811 8907 4236

आधार-आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:
S/O काली यादव, ग्राम-गोविन्दपुर पो-बाटी थाना-जमुआ, जमुआ, गिरिडीह, झारखण्ड - 815318

Address:
S/O Kali Yadav, Vill-Govindpur Po-Bati Ps-Jamua, Jamua, Giridih, Jharkhand - 815318

6811 8907 4236

Aadhaar-Aam Admi ka Adhikar

लोकनाथ यादव

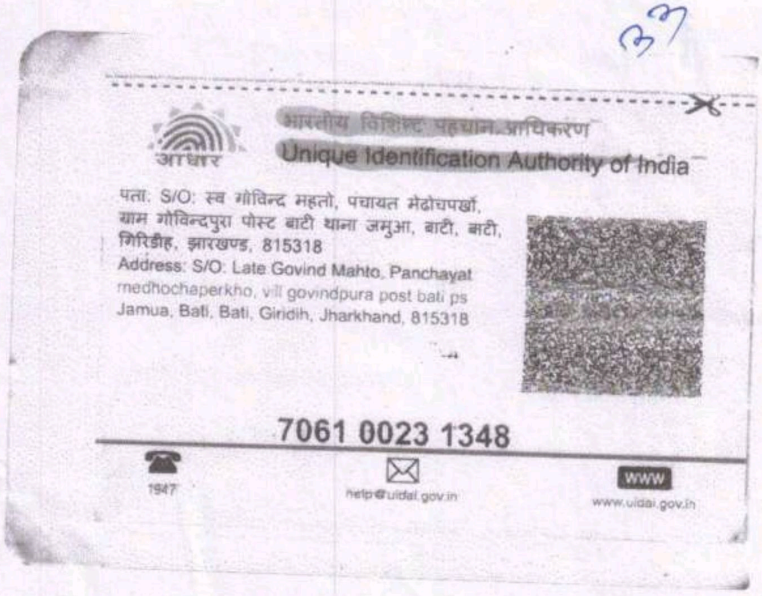
37

भारत सरकार
Government of India

कार्तिक यादव
Kartik Yadav
जन्म तिथि / DOB : 01/01/1966
पुरुष / Male

7061 0023 1348

मेरा आधार, मेरी पहचान



भारतीय विशिष्ट पहचान अधिकरण
Unique Identification Authority of India

पता: S/O: स्व गोविन्द महतो, पंचायत मेढोचपर्खा, ग्राम गोविन्दपुरा पोस्ट बाटी थाना जमुआ, बाटी, बाटी, गिरिडीह, झारखण्ड, 815318
Address: S/O: Late Govind Mahto, Panchayat medhochaperkho, vill govindpura post bati ps Jamua, Bati, Bati, Giridih, Jharkhand, 815318

7061 0023 1348

1947 | help@uidai.gov.in | www.uidai.gov.in

कार्तिक जादव

NOTARY
A.K. SAHAY
Regd. No.
1553
Govt of Jharkhand

34

भारत सरकार

आधार

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India

Government of India

नामांकन क्रम / Enrollment No.: 1178/96519/02382

To
गुलाब यादव
Gulab Yadav
S/O Sukr Mahto
Vill- Govindpura Po- Bati Ps- Jamua
Jamua
Bati
Giridih
Jharkhand 815318
7033676310

25/03/2012

1076955590

ME076955590FH

आपका आधार क्रमांक / Your Aadhaar No. :

6030 5703 8728

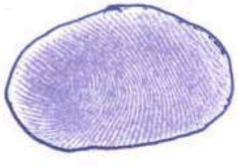
मेरा आधार, मेरी पहचान

भारत सरकार
Government of India

गुलाब यादव
Gulab Yadav
जन्म तिथि / DOB : 01/01/1951
महिला / Female

6030 5703 8728

मेरा आधार, मेरी पहचान



Ak गुलाब यादव

भारत सरकार
Government of India

पुरन महतो
Puran Mahto

जन्म तिथि / DOB: 01/01/1954

पुरुष / Male

3286 4994 0738

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता: S/O सुकर महतो, ग्राम गोविन्दपुरा पोस्ट बाटी थाना जमुआ, बाटी, गिरिडीह, बाटी, झारखण्ड, 815318

Address: S/O Sukar Mahto, Gram govindpura post bati thana jamua, Bati, Giridih, Bati, Jharkhand, 815318

3286 4994 0738

1947 | help@uidai.gov.in | www.uidai.gov.in

पुरन महतो

आर श्री आर

Annexure - A1 series

BACK

झारखंड सरकार
राजस्व एवं भूमि सुधार विभाग
अधिकार अभिलेख

रैयत का नाम, अभिभावक का नाम, रिश्ता

चोवा, वल्द - दुलास, , जाति- गोवाला, निवासी- सार्किदेह व नेमदत वो सोनी वो झवन, पेशरान - गोपी महतो, , जाति- गोवाला, निवासी- सार्किदेह व विसुन महतो वो गोपाल, पेशरान - सेवा, , जाति- गोवाला, निवासी- सार्किदेह

जिला का नाम	गिरिडीह	अंचल का नाम	जमुआ	हलका का नाम	हल्का - X	मौजा का नाम	मेढ़ो चपरखो	खाता का प्रकार	रैयति
खेवट नम्बर	4	खाता नम्बर	51	थाना का नाम	जमुआ	थाना नम्बर	0481		

खाता नम्बर	खेसरा नम्बर	चौहद्दी उत्तर 3 चौहद्दी दक्खिन 4	किस्म जमीन	मिजान		कैफियत / अभ्युक्ति	हाकिम के तहकीकात मुताबिक लगान/सेस	लगान			खास शर्त
(1)	(2)	(3)	कियारी संख्या (5)			(8)	(9)	रौ (10)	आ (11)	पै (12)	(13)
51		?. टांड						0	0	0	
	1818	हरदेआल लाल ?. टांड तालो सिंह व.	टाड़ दो 2	0.000 एकड़	85.000 डिसमील						
	1828	?. टांड तालो सिंह व. ?. टांड समर सिंह	टाड़ दो 1	1.000 एकड़	18.000 डिसमील						
	1859	?. टांड तालो सिंह व. ?. टांड हरदे अल लाल	टाड़ एक 1	0.000 एकड़	26.000 डिसमील						
	1949	?. परती कदीम ?. धन निज	धान खेत तीन 3	1.000 एकड़	32.000 डिसमील						
	1951	?. दुघान उधो धोवी व, ?. परती कदीम निज	धान खेत दो 3	0.000 एकड़	62.000 डिसमील						
	1953	?. धान निज ?. परती कस्दिम	धान खेत दो 1	0.000 एकड़	11.000 डिसमील						
	1954	?. धान निज ?. परती कदीम निज	धान खेत एक 2	0.000 एकड़	29.000 डिसमील						
	1955	?. परती कदीम ?. परती कदीम	धान खेत एक 1	0.000 एकड़	21.000 डिसमील						
	1956	?. धान नेमदत व. ?. टांड नेमदत व	धान खेत एक 7	0.000 एकड़	94.000 डिसमील						

NOTARY A.K. SAHEY Giridih Regd. No 755 J Govt of Jharkhand

आर ओ आर

<script language="javascript">window.print();</script>

	1957	?. धान विसुनडट महतो व. ?. परती कदीम निज	धान खेत एक 1	0.000 एकड़	36.000 डिसमील						
	1958	?. धान विसुन्दत महतो व. ?. परती कदीम निज	धान खेत एक 1	0.000 एकड़	34.000 डिसमील						
	1959	?. धान निज ?. धान निज	धान खेत एक 1	0.000 एकड़	44.000 डिसमील						
	1960	?. परती कदीम निज ?. धान निज	धान खेत तीन 2	0.000 एकड़	83.000 डिसमील						
	1965	?. धान समर सिंह ?. धान विसुन डट व.	धान खेत तीन 1	0.000 एकड़	31.000 डिसमील						
	2159	?. टांड निज ?. टांड निज	टाड़ दो 2	2.000 एकड़	43.000 डिसमील						
	1951/2167	?. धान निज ?. परती कदीम निज	धान खेत दो 3	1.000 एकड़	4.000 डिसमील						

खाता मे कुल प्लोट संख्या	16	खाता का कुल मिजान (खतियान के अनुसार)	11.000 53.000	खाता का कुल लगान	0 0 0

यह एक कंप्यूटर जनित प्रति है

10/20/2024

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है

इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नही किया जा सकता है|

किसी भी प्रकार की अशुद्धियों के लिए सम्बन्धित अंचलाधिकारी से संपर्क करें|

NOTARY A.K. SAHAY GIRIDIH REGD. 7553 Govt of Jharkhand

झारखंड सरकार
राजस्व एवं भूमि सुधार विभाग

38

November 24, 2024

पंजी II प्रति

भाग वर्तमान 1 पृष्ठ संख्या 172

जेला का नाम	गिरिडीह	अनुमंडल नाम	खोरीमहुआ	अचंल का नाम	जमुआ	हलका का नाम	हल्का - X	इस्टेट का नाम	झारखण्ड
मौजा का नाम	मेढ़ो चपरखो	होल्डिंग संख्या	71	तौजी संख्या	0	थाना नम्बर	0481	खाता का प्रकार	----

गोवा महतो , पिता-गणेश महतो, जाति- -

खाता नम्बर	प्लोट संख्या	रकबा	परिवर्तन के लिए प्राधिकार	लगान	सेस
	0 १९८०	1 ऐ 94 डि 0 डि	-	1.19	1.73
	कुल परिमान	1 ऐ 94 डि 0 डि			

तारीख	प्राप्ति पत्र संख्या	साल से	साल तक	लागत बकाया	लागत चालू साल	रोड सेस बकाया	रोड सेस चालू साल	शिक्षा सेस बकाया	शिक्षा सेस चालू साल	स्वास्थ्य सेस बकाया	स्वास्थ्य सेस चालू साल	कृषि सेस बकाया	कृषि सेस चालू साल
/02/2010	34782689	2009	2010	0	1.19	0	0.3	0	0.6	0	0.6	0	0.24

st Of Mutation Cases on the above transaction in Register-II Mutation Cases Not Found !!

st Of Case Status Details

एक कम्पयुटर जनित प्रति
प्रपत्र केवल प्रार्थी की जानकारी के लिए है
ी भी प्रकार की अशुद्धियों के लिए सम्बन्धित अंचलाधिकारी से संपर्क करे
ट का नक्शा देखने के लिए प्लाट नंबर क्लिक करें

नक्शा देखें BACK

NOTARY A. K. SAHAY Regd. No 7551 Govt of Jharkhand

1083 Keane for Royce Family Law Firm Free 18 Gr Stamp 500 1074

भारतीय गैर न्यायिक

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

INDIA NON JUDICIAL

झारखण्ड JHARKHAND

A 360 B 003692

1000

1360

15.5.14

15.5.14

15.5.14

15.5.14

नेतलाल महतो

नेतलाल महतो

नेतलाल महतो

निo- हुपलाल महतो, थाo- राजडेरा, पo थाना

राजडेरा, पo थाना

हुपलाल महतो

-2-

नाम मोकीरान मय तारीफ प्रथम पक्ष :-

1. श्री लुटन महतो पेसरान श्री भुकर महतो जीवित ।
2. श्री पुरन महतो
3. श्री दुपलाल महतो वल्द स्व. नीरो महतो। जाति गवाला पेशेदरान खेती साकीनान गोबिन्दपुरा थाना वो सब रजिस्ट्री जमुआ प्रगना खरगडीहा पोस्ट ऑफिस बाटी जिला गिरिडीह ।

नाम मोकीर अल्हे मय तारीफ द्वितीय पक्ष :- श्री प्रदीप कुमार पिता श्री लक्ष्मण राय जाति भूमिहार ब्रह्मण पेशा खेती वो व्यापार साकीन मसनोडीह थाना वो सब रजिस्ट्री धनवार प्रगना खरगडीहा पोस्ट - करिहारी जिला गिरिडीह, राष्ट्रीयता भारतीय । आधार कार्ड नं 207292878405

किसीम वसीका :- दस्तावेज लीजपट्टा ।

लीज पट्टा का अवधि :- 20 बीस वर्षों के लिये आज तारीख 15. 5. 2014 ई. से लगायत तारीख 14. 5. 2034 ई. तक केलिये ।

तायदाद वार्षिक किराया :- लीज पट्टा का किराया मो04,000/- चार हजार रूपये मात्र ।

तारीफ जायदाद :- मय लीजपट्टा मवाजी018 अठारह डी. जमीन हकियत रैयती कायमी दखली मौरूसी खतियानी वाके मोजा मेढोचपरखो गाद्रीबताडीह थाना वो सब रजिस्ट्री जमुआ प्रगना खरगडीहा सदर रजिस्ट्री वो, जिला गिरिडीह अन्दर खाता नं. 51 एकावन खेवट नं. 1 तौजी नं. 17 थाना नं 17 सतरह थाना नं. 481 है । चार सौ एकासी जिसका प्लौट नम्बर रकवा चौहुदी नीचे दर्ज है । पार्ट होल्डींग जमीन मोकीर अल्हे के नाम से 20 बीस वर्षों के लिये लीज पट्टा करते हैं ।

तफसील जमीन मय लीज पट्टा

खाता नं.	प्लौट नं.	नाम जमीन	रकवा
51 एकावन	1818 अठारह सौ अठारह	तुररीखारधानखेत - जमीन धानखेत	10 दस डी.

15.5.14

15.5.14

चौधुदी -उ. प. तेजो महतो, द. सोमर महतो, पु. पुरन महतो वगैरह।
51 एकावन - 1951 उनीस सौ एकावन- एजेन - मपे08 डी.
आठ डी. जमीन धानखेत। चौ. उ. गुलाब महतो, द. दुपलाल महतो, पु.
सोमर महतो, प. तेजो महतो वो दुपलाल महतो ।

कुल यकवा । एक, प्लौट 2 दो, लीज पट्टा रकवा0।8 अठारह डी. जमीन धानखेत ।

सरायत वसीका :- मा मोकीरान जिनकी पुरी तारीफ उपर में दर्ज है हसब जेल एकरार करते हैं, यह कि जमीन सैय लीजपट्टा मोकीरान का खतियानी जमीन है जिसका खतियान नाम से नेमदत महतो परदादा मोकीरान तथा दिगर हिस्सेदरान के इन्द्राज हुआ है, यह कि बाद स्वर्गवास हो जाने उनके वो भी दादा मोकीर के सैय लीपट्टा जायदाद अजल्वे बटवारा बाखुदहा के घरैया के हिस्सा वो तख्ता में मा मोकीरान के पड़कर बिला सराकत गैरे वो बेमदाखलत दिगरे कायम काबिज दखलकार चले आते हैं वो है आज तारीख मामोकीरान जमीन सैय लीजपट्टा मोकीर अल्हे को 20 वर्षों के अवधि के लीज करते हैं ।

यह कि मोकीर अल्हे को व्यापार करने हेतु लीजपट्टा सम्पति की आवश्यकता हुई इसलिये मोकीर अल्हे ने मोकीरान के सामने उक्त - जमीन में व्यापार करने हेतु जमीन को लीज पट्टा पर लेने के लिये प्रस्ताव रखा इसपर मोकीरान उक्त जमीन सैय लीज पट्टा को मोकीर अल्हे को लीज पर देने के लिये स्वीकार किये और निम्नलिखित शर्तों के साथ मोकीरान उक्त लीज सम्पति को मोकीर अल्हे के साथ लीज देते हैं।

यह कि लीज पट्टा के अवधी 20 बीस वर्षों के लिये आज दिनांक 15.5.2014 ई. से लगायत तारीख 14.5.2034 ई. तक के लिये है ।

यह कि लीज पट्टा का वार्षिक किराया मो04000/- चार हजार रूपये नगदी देने का तय हुआ ।

यह कि इस लीज पत्र का तय सुदा किराया की रकम मोकोर

अन्हे निश्चितरूप से मोकीरान को दिया करेंगे ।

2. यह कि अन्दर मईयउद मोकीरान या उनके वारीसान या पारिविारिक सदस्य मोकीर अन्हे को लीज सम्पति पर व्यापार करने मे किसी तरह का अहचन बाधा या व्यवधान उत्पन्न नही करेंगे, यदि ऐसा करेंगे तो वह सब नाजायज बातील वो काबिले वारीज समझा जाएगा तथा दोषि व्यक्ति कानुनी कार्रवाई का भागीदारी होंगे ।

3. यह कि मोकीर अन्हे लीज सम्पति पर मजदूरों के ठहराव हेतु एवं व्यापार में प्रयुक्त होने वाले उपकरण के रख रखाव हेतु अस्थाई कमरा या शेड इत्यादि का निमार्ण कर सकते हैं ।

4. यह कि आवश्यकता पडने पर मोकीर अन्हे लीज सम्पति पर संबधित विधुत कार्यालय से विधुत कनेक्शन अपने नाम से प्राप्त कर सकते हैं लेकिन बिजली का बील भुगतान का जिम्मेवारी मोकीर अन्हे पर होगी ।

5. यह कि मोकीर अन्हे लीज सम्पति पर किसी प्रकार का अवैध व्यापार नही करेगें तथा व्यापार से संबधित अनुज्ञप्ति सरकार के द्वारा प्राप्त करने के पश्चात ही उक्तलीज सम्पति पर व्यापार करेंगे ।

6. यह कि लीज अवधि समाप्ति के उपरांत मोकीर अन्हे चाहे तो नये शर्तों के साथ पुनः लीज सम्पति किराया पर मोकीरान के सहमति से ले सकते हैं , लेकिन इसके लिये मोकीरान पर किसी प्रकार का दबाव नही बनावेंगे, नये शर्तों पर किराया पर लने की स्थिति में नया एकरार-नामा बना लिया जायगा ।

7. यह कि द्वितीय पक्ष के द्वारा उपरोक्त भूमि, पर व्यापार के दौरान प्रथम पक्ष के या इनके वारीसान किसी तरह का हस्तक्षेप या बाधा - नही करेंगे ।

8. यह कि प्रथम पक्ष मोकीरान, मोकीर अन्हे के साथ यह वादा करते हैं इसके पूर्व उपरोक्त भूमि को किसी दूसरे के साथ लीज पर नही दिये हैं।

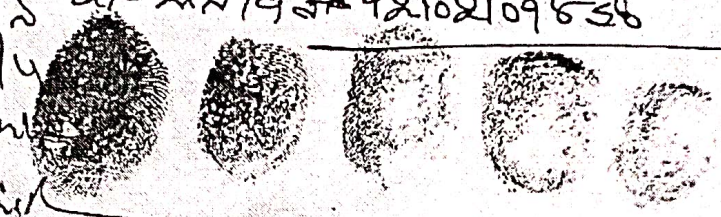
9. यह कि द्वितीय पक्ष उक्त स्थल पर किसी को भी व्यापार में सामिल कर सकते हैं ।

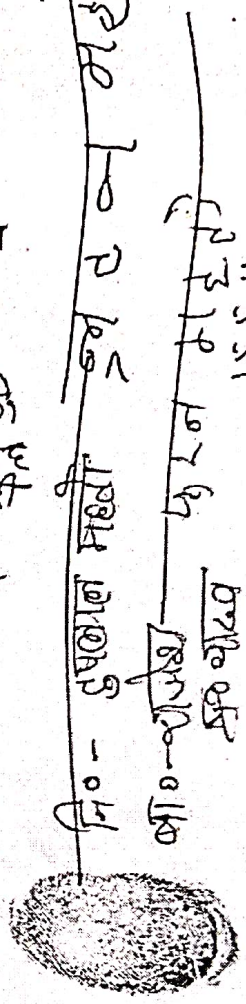
यह कि उपरोक्त शर्तों को दोनो पक्ष पढ़कर सुन समझ कर अपना - अपना हस्ताक्षर बना दिया जो समय पर काम आवे वो प्रमाण रहे । आज तारीख 15. 5. 2014 ई.

नोट :- लीज पट्टा की जा रही भूमि, गैरमजरुवा सरकारी भूमि, वन भूमि, आदिवासी खाते का नही है वो छोटानागपुर काश्तकारी अधि- नियम 1908 अनुछेद 46- । बी. का उलंघन नही करती है ।

नोट: जुड़न सरहो न्या पुरन सरहो के पिछा खुदसरहो जमिवि है अगर भविष्य मे किसी प्रकार का कानुनी विवाद होगा उसका पुरा जवाब देही सोप्रीर नं० 1 की व्यक्तीगत होगी

चेतलाल विश्वकर्मा जमुआ





प्रदीप कुमार

प्रमाणित किया जाता है कि मूल लीजपट्टा की जा रही है उसमें परीकेन के छायाचित्र एवं बांये हाथ के अंगुलियों का निशान मेरे सामने दिया वो इस लीज पट्टा का प्रारूप तैयार कर टंकन करवाया।

टंकक

रामचन्द्र विश्वकर्मा, जमुआ।

प्रारूपक

चेतलाल विश्वकर्मा
डीडरायटर जमुआ

Annexure-A3

44

Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number : a269dcb75908c2d39791
Receipt Date : 04-Nov-2022 12:36:21 pm
Receipt Amount : 8500/-
Amount In Words : Eight Thousand Five Hundred Rupees Only
Token Number : 20220000130333
Office Name : SRO - Giridih
Document Type : Lease
Payee Name : SIDDHARTH JHANJHRI (Vendee)
GRN Number : 2214154781

For Office Use :-

District Mining officer
Giridih

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दूसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

NOTARY
A.K. SAHAY
GIRIDIH
Regd. No
755/
Govt of Jharkhand

45

Government of Jharkhand

Receipt of Online Payment of Stamp Duty

NON JUDICIAL

Receipt Number : 99edf759ff57ea66a025
Receipt Date : 19-Jan-2023 02:59:42 pm
Receipt Amount : 66200/-
Amount In Words : Sixty Six Thousands Two Hundred Rupees Only
Token Number : 20220000130333
Office Name : SRO - Giridih
Document Type : Transfer of Lease
Payee Name : SIDDHARTH JHANJHRI (Vendee)
GRN Number : 2315335063

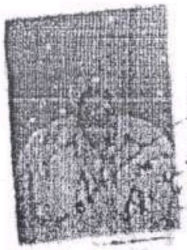
-: For Office Use :-

District Mining officer
Giridih

उपायुक्त, गिरिडीह।

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दूसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

NOTARY
R.K. SAHAY
GIRIDIH
Regd. No



District Mining officer
Giridih

संजय राम भदानी

उपायुक्त, गिरिडीह।

प्रदीप कुमार

23/11/23

DEED FOR TRANSFER OF MINING LEASE

THIS INDENTURE made this ....17.th. day of Dec. 2022

BETWEEN

M/s Langta Baba Stone Mine, Part. Sanjay Ram Bhadani, S/o Birju Ram Bhadani, At- Handadih, Post- Pachmba, District Giridih and Part. Pardeep Kumar, S/o Late Laxman Ray, At- Masanodih, Ps. Dhanwar, District Giridih registration Office Giridih- occupation business, hereinafter referred to as THE TRANSFEROR (which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted assigns) of the FIRST PART

AND

Sri Siddharth Jhanjhri, S/o Sri Suresh Kumar Jhanjhri, Jhanjhri Niwas, Jhumri Tilaiya, District Koderma occupation business by faith Hindu Nationality Indian, having its Head Office Giridih, District- Giridih, here is after referred to as the TRANSFERESS (which expression shall where the context so admits be deemed to include theirs heirs, executors, administrators, representatives and permitted assigns) of the SECOND PART

NOTARY
A.K. SAHAY
Giridih
Regd. No
7553
Govt of Jharkhand

AND

THE GOVERNOR of Jharkhand through the Dy. Commissioner (hereinafter referred to as the state Government which expression shall where the context to admits deemed to include the successors and assigns) of the THIRD PART

WHERE as by virtue of an indenture of lease dated and Registered as number 2021/GIR/3833/BK1/3579 on –15-12-2021 in the officer of the sub registrar Giridih (hereinafter referred to as the lease) the original when of is attached were of and marked 'A' entered into between the state Government (therein called the lessor) and transferor (therein called the lessee) the transferor is entered to search for , were and work the Mines & Mineral in respect of stone in the law described in the schedule there and also schedule annexed here to for the turn and subject to the payment of rents and royalties and observance and performance of the lessee's covenant and conditions in the said deed of lease reserved and contained including a covenant not to assign the lease of any interest there under without the previous permission of the state Government.

AND WHEREAS , the transferor is now desirous of transferring and assigning the lease to the transferees and the state Government has, at the request of the transferor, granted permission to the transferor vide order dated 22 October 2022 and this order communicated vide the district Mining Officer letter number 999/M dated 29-10-2022 to such a transfer and assignment of the lease upon the condition of the transferees

District Mining officer
Giridih

NOTARY A.K. SAHAY GIRIDIH Regn. No 7553 Govt of Jharkhand

entering into an agreement in and containing the terms and conditions hereafter set forth ,

NOW the deed witnesses as follows :-

1 In consideration of Rs 90,000=00 (Ninety Thousand) only paid by the transferees to the transferor, the receipt of which the transferor hereby acknowledges, the transferor hereby, conveys, assigns and transfers unto the transferees all the rights and obligations under the said herein before recited lease and to hold the same unto the transferees with effect from 17.12.2022 for the unexpired period of the lease.

2 The transferees hereby covenants with the state Government that from and after the transfer and assignment of the lease transferees shall be bound by and be liable to perform , observe and confirm and be subject to all the provisions of all the covenants stipulations contained in said hereinbefore recited lease in the same manner in all respects if the lease had been granted to the transferees and the lessee there under and he had originally executed it as such.

3 It further hereby agreed and declared by the transferor of the one part and the transferees of the other part , that.

(i) The transferor and the transferees declared that they have ensured that the mineral rights over the area for which the mining lease is being transferred vest in the state Government .

(ii) The transferor hereby declares that he has not assigned sublet , mortgaged or in any other manner transferred the mining lease now being transferred and that no other person

District Mining officer
Giridih

NOTARY
A.K. SAHAY
Giridih
Regd. No
755/
Govt of Jharkhand

or persons has any right , title or interest where under in the present mining lease being transferred

(iii) The transferor further declares that he has not entered into or made any agreement, contract or understanding whereby he had been or is being directly or indirectly financed to the substantial extent by or under which the transferor's operation of understandings were or are being substantially controlled by any person or body of persons other than the transferor.

(iv) The transferor further the declared that he has furnished an affidavit along with his application for transfer of the present mining lease specifying therein the amount that he has already taken as considerations from the transferees.

(iv) (i) The transfers hereby declares that he/ she has accepted all the conditions and liabilities which the transferor was having in respect of such mining lease.

(v) The transferees further declared that they are financially capable and will directly undertake niining operations .

(vi) The transferees to this deed entered into applicants business under the name and affidavit .

(vii) the transferor has supplied to the transferees the original / certified copies of document s and plan.

(viii) The transferor has paid all the rent royalties and other dues toward Government till June 2022 in respect of this leasehold area hereby transferred to the transferees.

District Mining officer
Giridih

NOTARY
A.K. SAHAY
Giridih
Regd. No
7551
Govt of Jharkhand

SCHDULE

All the tract of land situated at village / Mouza :- Medho Chaparkho, Police Station Jamua, District Registration Office Giridih, bearing cadastral survey No/ Thana No- 481 containing an area under Khata No -51 &71 , Plot No- 1818/P and 1820/P, Area 1.70 Acre or thereabout delineated on the plan hereto annexed and thereon marked with red lines/ coloured and bounded as follows :-

ON THE NORTH BY :-Plot No- 1823,

ON THE SOUTH BY :-Plot No- 1817,

ON THE EAST BY :-Plot No- 1816/P & 1822/P

ON THE WEST BY :-Plot No - 1818/P &1820/P

For the purpose of stamp duty :-

The consideration money a sum of Rs 90,000=00 (Ninety Thousand) only paid to the transferor by the transferees for the unexpired period of the lease i.e till 25-11-2031 and the security amount a sum of Rs 51,000.00 Only and a sum of Rs 1000.00 only for meeting the preliminary expanses for a mining lease.

District Mining officer
Giridih

NOTARY A.K. SAHAY GIRIDIH Regd. No 7551 Govt of Jharkhand

IN WITNEESS WHEREOF , these present have been executed in the manner hereunder appearing the day, month and year above written .

Signed and delivered by the above named transferor and transferees in the presence of witness.

Signature of transferor

Signature of transferees

Witness :-

(1) S/o Late Soman Ji/ Jain

(2)

Signed sealed and delivered by the Deputy Commissioner, Giridih acting in the premises for and on behalf of the Government of Jharkhand in the presence of witness .

District Mining officer
Giridih
DISTRICT MINING OFFICER
GIRIDIH

उपायुक्त, गिरिडीह।
DEPUTY COMMISSIONER
GIRIDIH.

Certified that this lease deed typed in two copies second copy is true and exact copy of original.

Typed by me
Bhushan Kumar

Computer typist Giridih.

District Mining officer
Giridih
DISTRICT MINING OFFICER
GIRIDIH

उपायुक्त, गिरिडीह।
DEPUTY COMMISSIONER
GIRIDIH.

NOTARY
A.K. SAHAY
Giridih
Regd. No
755/
Govt of Jharkhand

52

APPLICANT NAME & ADDRESS

TRANSFEROR

M/S LANGTA BABA STONE MINES

1. SANJAY RAM BHADANI
S/O BIRJU RAM BHADANI
HANDADIH, PACHAMBA, GIRIDIH.

2. PARDEEP KUMAR
S/O LATE LAXMAN RAY
MASANODIH, DHANWAR, GIRIDIH.

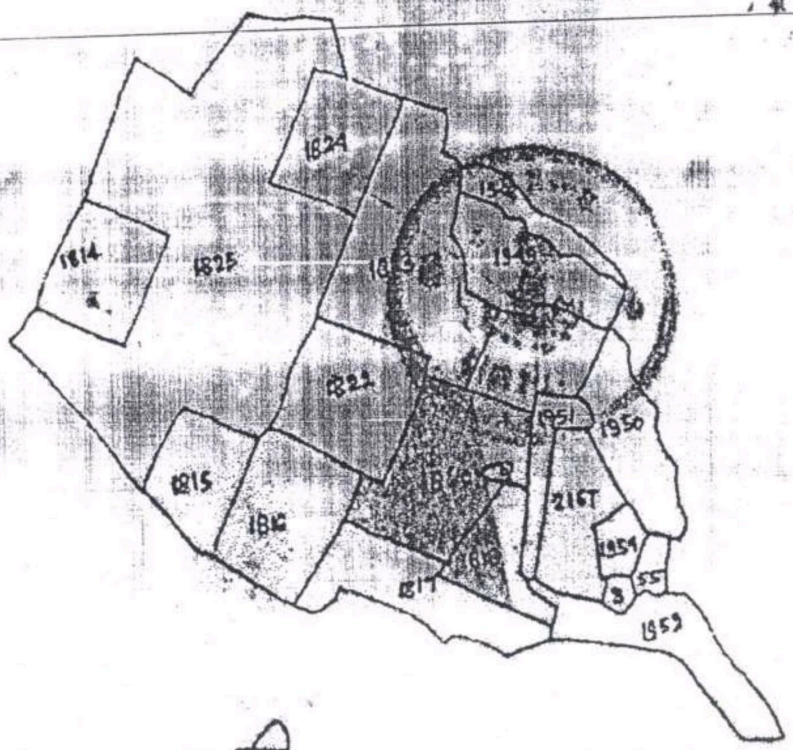
TRANSFEREE

SIDDHARATH JHANJHARI
S/O SRI SURESH KUMAR JHANJHARI
JHANJHARI NIWAS
JHUMRITILAIYA, KODARMA

APPLIED AREA

MOUZA MEDHO CHAPARKHO
THANA JAMUA
THANA NO 481
KHATA NO 51,17
PLOT NO 1818P, 1820P
TOTAL AREA 1.70 ACRES
MINERAL - STONE
APPLIED ARE SHOWN IN RED.

SCALE 1 INCH = 1 MILE



(1) संजय राम भदानी

(2) प्रदीप कुमार

TRANSFEROR

TRANSFEREE

M.I.

District Mining officer
Giridih

उपायुक्त, गिरिडीह

D.M.O.

NOTARY
A.K. SAHAY
GIRIDIH
Regd. No
755/
Govt of Jharkhand

Annexure-A4

प्रेषक

अंचल अधिकारी
जपुआ ।

सेवा में,

सहायक खनन पदाधिकारी
गिरिडीह

विषय :- श्री प्रदीप कुमार पिता स्व० लक्ष्मण राय सा० मेढ़ो चपरखवा के पत्थर खनन हेतु आवेदन का जाँच प्रतिवेदन

प्रसंग :- आपके पत्रांक 2268/एम० दिनांक 31-7-14

महाशय,

उपर्युक्त विषय एवं प्रसंग के आलोक में आवेदक श्री प्रदीप कुमार पिता स्व० लक्ष्मण राय सा० मेढ़ोचपरखवा के पत्थर खनन आवेदन पर रा० सर्वे० / अंचल निरी० से जाँच कराई गई जो निम्नवत है:-

1. आवेदित क्षेत्र मौजा मेढ़ो चपरखवा थाना नं० 48 ; खाता नं० 51 प्लॉट नं० 1818 रकबा 0.85 ए० एवं प्लॉट नं० 1951 रकबा 0.62 ए० तथा खाता नं० 71 प्लॉट नं० 1820 रकबा 1.94 पर सर्वे खतियान रैयती खाता दर्ज है। खाता नं० 51 की जमाबन्दी हेतु महतो पिता मिसुकदत महतो पंजी II के आधार पर पेज नं० 171 पर दर्ज है, जो सिज करता का दादा के नाम से है। तथा खाता नं० 71 की जमाबन्दी चौवा महतो पिता गणेश महतो के नाम से जिल्द सं० 1 पेज नं० 171 पर सीज करता के दादा के नाम से दर्ज है। जो केवाला नं० 1074/15-5-14 एवं 632/24-2-14 के द्वारा सीज पहाड़ दिया गया है। प्रस्तुत नक्शा में दर्ज प्लॉट नं० 1819 खाता नं० 77 सर्वे खतियान जे० खाता खपरी है।
2. आवेदित क्षेत्र अनुसूचित क्षेत्र सिड्डू एरिया के अन्तर्गत नहीं पड़ता है।
3. आवेदित क्षेत्र किसी के साथ बन्दोबस्त नहीं है।
4. आवेदित क्षेत्र वन भूमि नहीं है। क्योंकि रैयती खाते की है। विशेषज्ञ जानकारी वन प्रमण्डल पदाधिकारी से प्राप्त किया जा सकता है।
5. आवेदित क्षेत्र 50 मी० अन्दर कोई दरवाजा नहीं है। 100 मी० के दूरी के अन्दर जलीय निकाय नहीं है। 100 मी० के दूरी के अन्दर कोई नदी स्थित नहीं है। 250 मी० के दूरी के अन्दर औद्योगिक संस्थान स्थित नहीं है। 300 मी० के दूरी के अन्दर कोई ऐतिहासिक स्मारक नहीं है। 10 कि०मी० की परिधि में कोई अन्तर्राज्यीय सीमा नहीं है। 100 मी० की दूरी के अन्दर कोई राष्ट्रीय धरोहर / पुरातात्विक महत्व के स्मारक नहीं है।
6. खनन विभाग से संबंधित है।
7. आवेदित क्षेत्र का कुल रकबा एकड़ में 1.88 ए० है।
8. आवेदित क्षेत्र सर्वे खतियान के अनुसार जंगल झाड़ दर्ज नहीं है।

अतः आवश्यक कार्यवाही हेतु प्रेषित।

अनुलग्नक
① राजस्व मानचित्र एवं अंचल निरी० का जाँच प्रतिवेदन
② आवेदनपत्र एवं खनन योजना रूप में

अंचल अधिकारी
जपुआ
3/9/14

NOTARY
A.K. SAHAY
Regd. No
7553
Govt of Jharkhand

54

विषय :- [illegible]

प्रसंग :- 2265/ए०स० दिनांक [illegible] 31-7-[illegible]

सहायक अवर अभिलेख पदाधिकारी, गिरिडीह ।

महाशय,

आदेशानुसार उपरोक्त विषय एवं प्रसंग से संबंधित भूमि की जाँच स्थल पर जाकर किया एवं ही भूमि से संबंधित कागजातों का मिलान हल्का कार्यालय में उपलब्ध सर्वे खतियान से किया। जिसका विवरण निम्नवत् है :-

1. अविवादित क्षेत्र मौजा बेदो-चपरवो थाना नं० 48। खाता नं० 67 प्लॉट नं० 1818 रकबा 0.85 एकड़ एवं प्लॉट 1951 रकबा 0.62 एकड़ तथा खाता नं० 71 प्लॉट नं० 1820 रकबा 1.94 एकड़ सर्वे खतियान ऐयती खाता दर्ज है। खाता नं० 51 की जमाबन्दी दुतु महतो पिता मिश्रुवत महतो पंजी II के जिल्द नं० 3 पेज नं० 171 में दर्ज है। जो लिज धारता का दादा के नाम से है। तथा खाता नं० 71 की जमाबन्दी चौका महतो पिता गणेश महतो के नाम से जिल्द संo 1 पेज नं० 171 पर लीज धारता के दादा के नाम से दर्ज है। जो केवाला नं० 1035/15-5-15 एवं 6832/24-2-14 के द्वारा लीज पट्टा दिया गया है। अविवादित क्षेत्र अनुसूचित क्षेत्र रिसड़ा एरिया के अन्तर्गत नहीं पड़ता है।
2. अविवादित क्षेत्र किसी के साथ बन्दोबस्त नहीं है।
3. अविवादित क्षेत्र वन भूमि नहीं है। क्योंकि ऐयती खाते की है।
4. विशेष जानकारी वन प्रमण्डल कार्यालय से प्राप्त किया जा सकता है।
5. अविवादित क्षेत्र से 500 मी० के अन्दर कोई दरगाह नहीं है।
   100 मीटर के इर्द के अन्दर धार्मिक न्यास नहीं है।
   100 मीटर के इर्द के अन्दर कोई ढाँचा स्थित नहीं है।
   250 मी० के इर्द के अन्दर शैक्षणिक संस्थान स्थित नहीं है।
   250 मी० के इर्द के अन्दर कोई चिकित्सालय स्थित नहीं है।
   10 कि०मी० परिधीय में कोई अंतर्राज्यीय सीमा नहीं है।
   100 मी० के इर्द के अन्दर कोई राष्ट्रीय धरोहर/पुरातात्विक महत्व के स्थल नहीं है।
6. स्वनन विभाग से संबंधित है।

NOTARY
A.K. SAHA
GIRIDIH
Regd. No
755
Govt. of Jharkhand

Typed Copy 54

विषय:जमुआ अंचलंतर्गत मौज़ा चपरखो के खेसरा संख्या 1818 एवं 1951 में उल्लिखित 1.88 ए क्षेत्र पर पत्थर पट्टा प्राप्ति हेतु आवेदन पत्रों के क्रम में जांच प्रतिवेदन।

प्रसंग: 2268 एम. दिनांक 31-7-17 सहायक खनन पदाधिकारी, गिरिडीह

महाशय,

आदेशानुसार उपरोक्त विषय एवं प्रसंग से संबंधित भूमि की जाँच स्थल पर जाकर किया साथ ही भूमि से संबंधित कागजातों का मिलान हल्का कार्यालय में उपलब्ध सर्वे खतियान से किया। जिसका विवरण बिन्दुवार निम्नवत् है:-

1. आवेदित क्षेत्र मौजा मेढ़ों चपररखो थाना न.481 खाता न.51 प्लॉट न.1818 रकबा 0.85 ए० एवं प्लॉट 1951 रकबा 0.62 ए० तथा खाता न.71 प्लॉट न.1820 रकबा 1.94 ए० सर्वे खतियान रैयती खाता दर्ज है। खाता न. 51 की जमाबंदी हितू महतो पिता विशुनदत महतो पंजी ॥ के जिल्द सं.3 पेज 00171 में दर्ज है। जो लीज करता के दादा के नाम से दर्ज है। तथा खाता सं. 71 की जमाबंदी चौबा महतो पिता गणेश महतो के नाम से जिल्द सं.1 पेज 00171 पर लीज करता के दादा के नाम से दर्ज है। जो केवला न.1074/15-5-14 एवं 1632/24-2-14 के द्वारा लीज पट्टा पर दिया गया है। खाता 77 .. में दर्ज है प्लॉट 1817 सर्वे खतियान गै खास खाते की है।
2. आवेदित क्षेत्र अनुसूचित क्षेत्र एरिया के अंतर्गत नहीं पड़ता है।
3. आवेदित क्षेत्र किसी के साथ बंदोबस्त नहीं है।
4. आवेदित क्षेत्र वन भूमि नहीं है। क्योंकि रैयती खाते की है।
   विशेष जानकारी वन प्रमण्डल कार्यालय से प्राप्त किया जा सकता है।
5. आवेदित क्षेत्र से 500 पी० के अन्दर कोई वसावट नहीं है।
   100 मिटर के दूरी अंदर जलीय निकाय नहीं है।
   100 मिटर की दूरी के अंदर कोई मंदिर नहीं स्थित है।
   250 मिटर के दूरी के अंदर शैक्षणिक संस्थान स्थित नहीं है।
   250 मिटर के दूरी के अंदर शैक्षणिक संस्थान स्थित नहीं है।
   250 मिटर के दूरी के अंदर कोई चिकित्सालय स्थित नहीं है।
   10 कि. मी. की परिधि में कोई अंतर्राजीय सीमा नहीं है।
   100 मिटर की दूरी के अंदर कोई राष्ट्रिय धरोहर/पुरातात्विक महत्व के स्थल नहीं है।
6. खनन विभाग ने संबंधीत है।

Certified to be true
Advocate

Annexure-A5 (Colour Copy)

55

Home

Location

State: Jharkhand

District : 04 Giridih

Circle : 04 Jamua

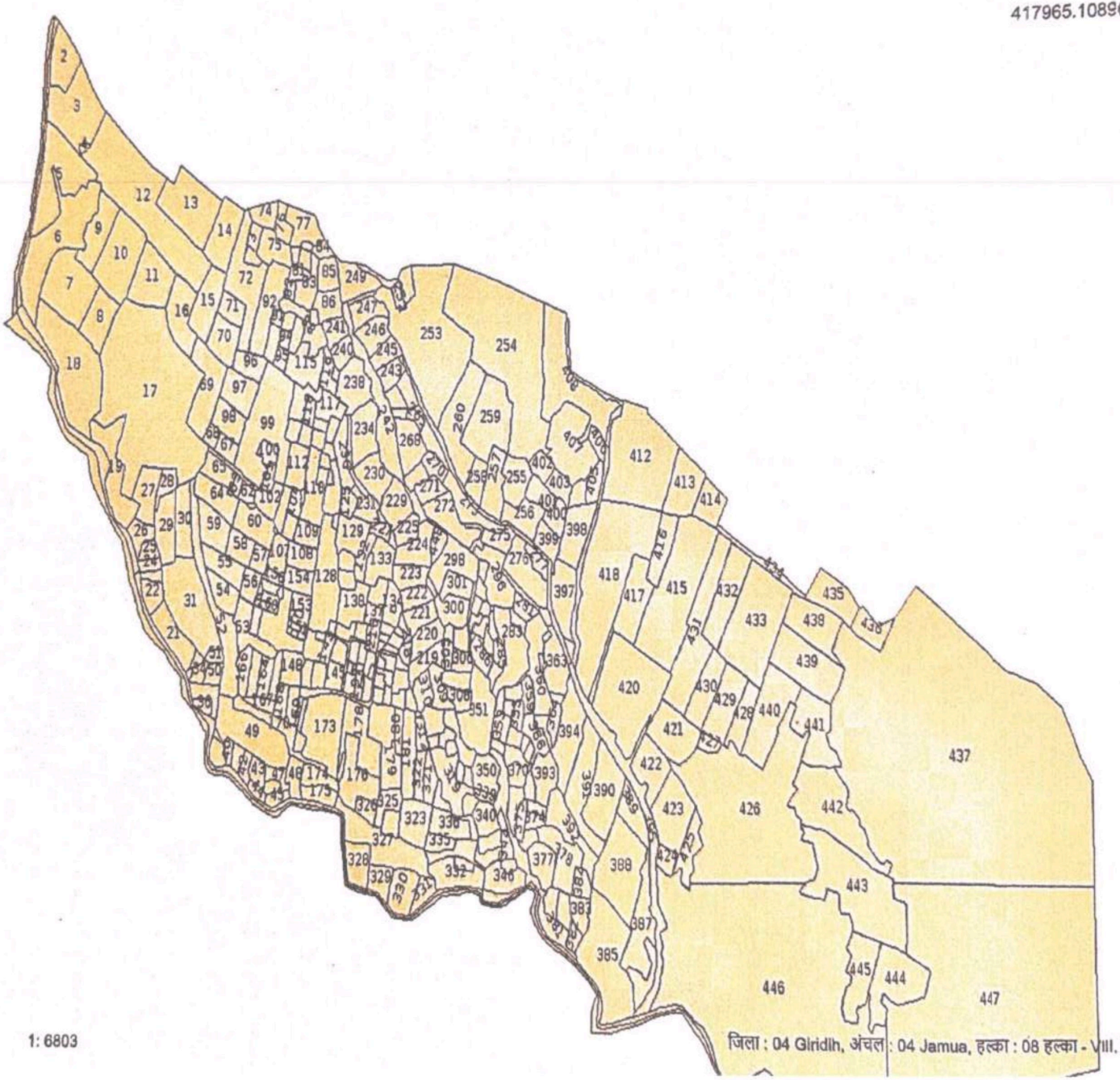
Halka : 08 हल्का - VIII

Mauza : 0480 गोविन्दपुरा

Sheet No :

Plot Info

417965.10896, 2693057.8738



1: 6803

जिला : 04 Giridih, अंचल : 04 Jamua, हल्का : 08 हल्का - VIII, मौजा : 0480 गोविन्दपुर

56

Home

Location

State: Jharkhand

District : 04 Giridih

Circle : 04 Jamua

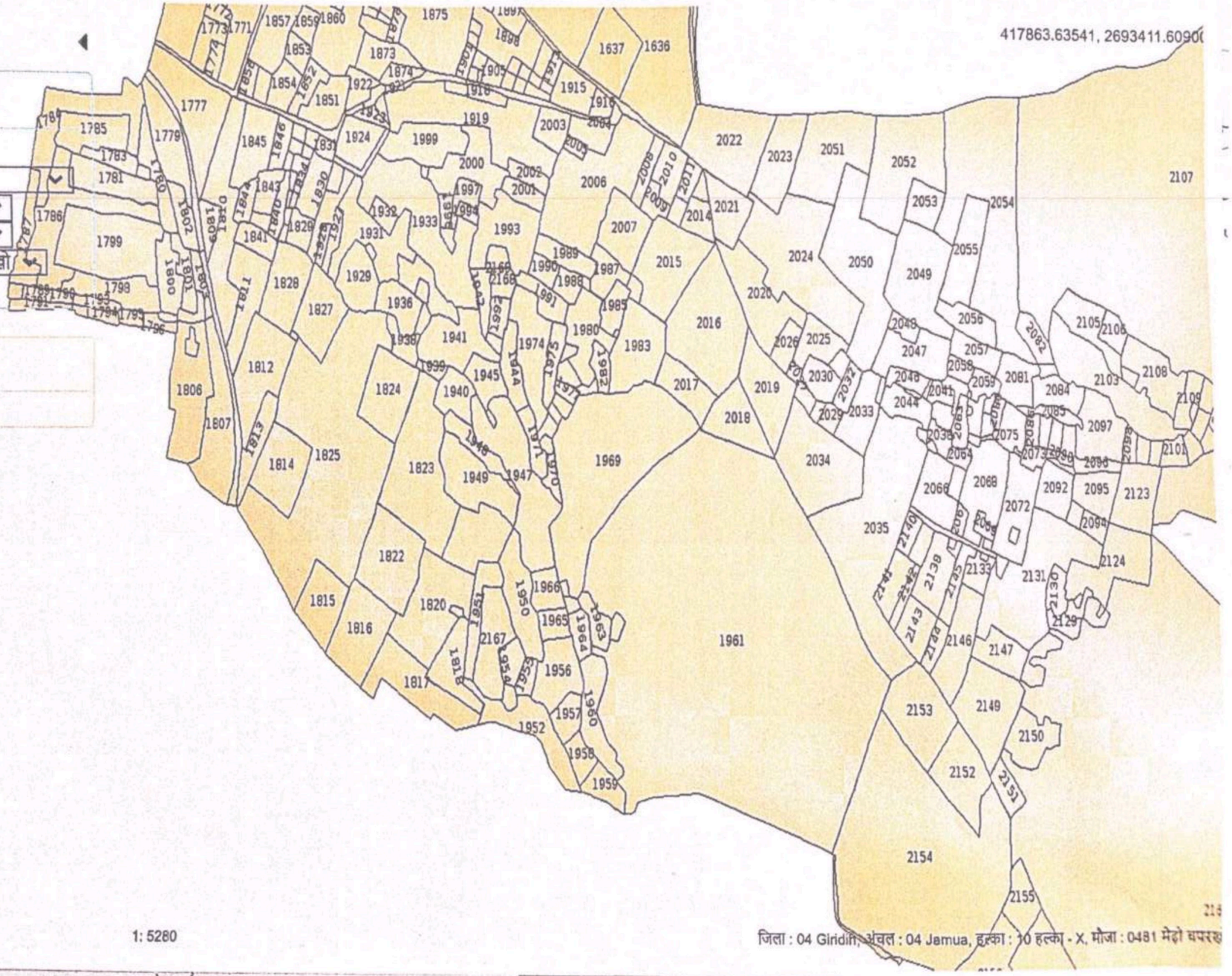
Halka : 10 हल्का - X

Mauza : 0481 मेढ़ो चपरखो

Sheet No :

Plot Info

417863.63541, 2693411.60900



1: 5280

जिला : 04 Giridih, अंचल : 04 Jamua, हल्का : 10 हल्का - X, मौजा : 0481 मेढ़ो चपरख

09/08/24

Annexure-A6

Google Maps Satellite

How to get and share the **Google Maps Satellite** view of any place on earth:

1. Enter the address or the GPS coordinates of the target location
2. Click on the "Google Map Satellite" button
3. Simply copy and paste the dynamically updated page's URL to share the resulting view

Build with maps you know

Get Maps Built for India.

Google Maps Platform Learn M

Address

unnamed road, Giridih, Bijodih - 8153

Google Maps Satellite

DD (decimal degrees)*

Latitude 24.352925

Longitude 86.19399722222222

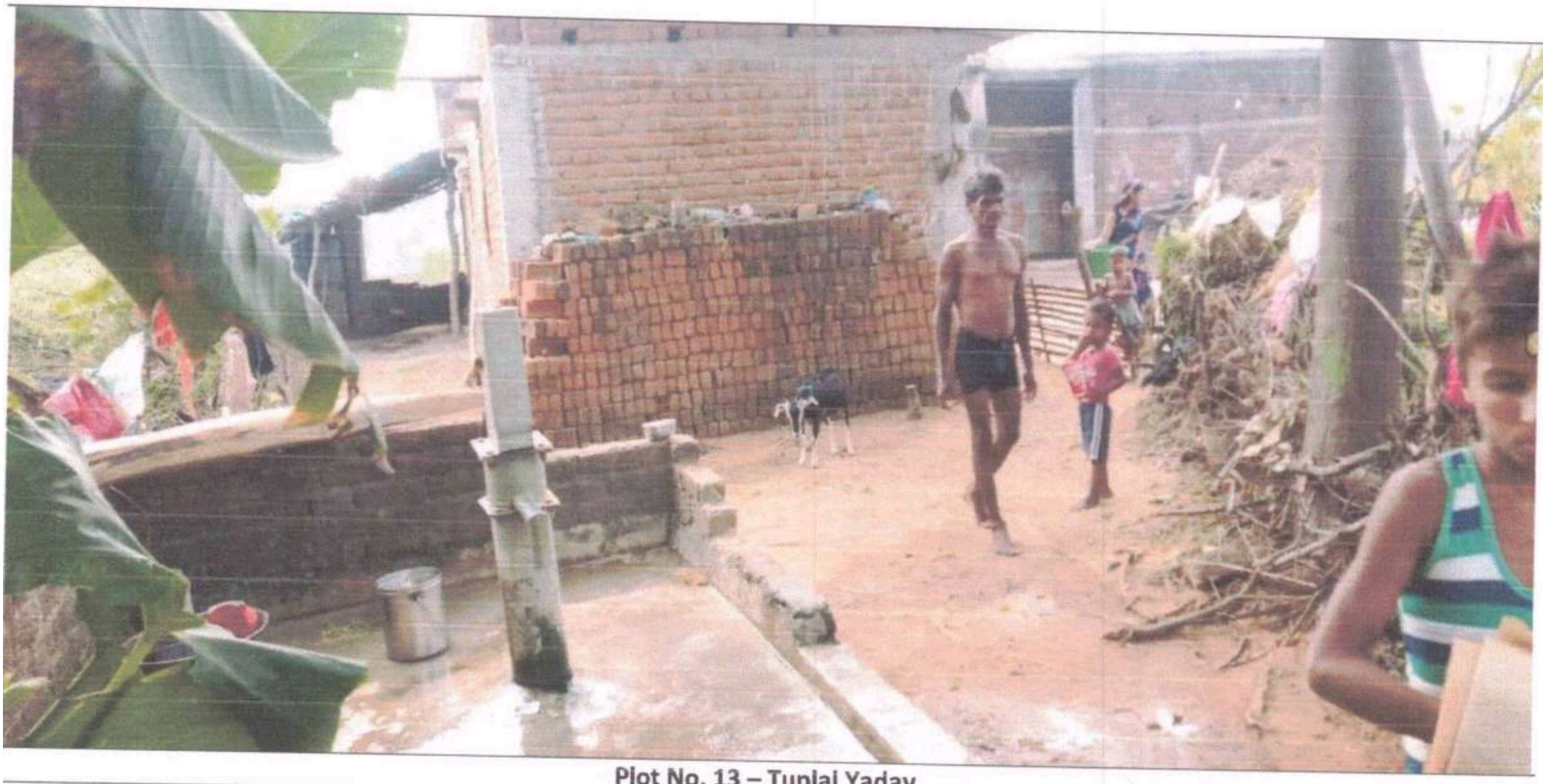
Google Map Satellite

DMS (degrees, minutes, seconds)*

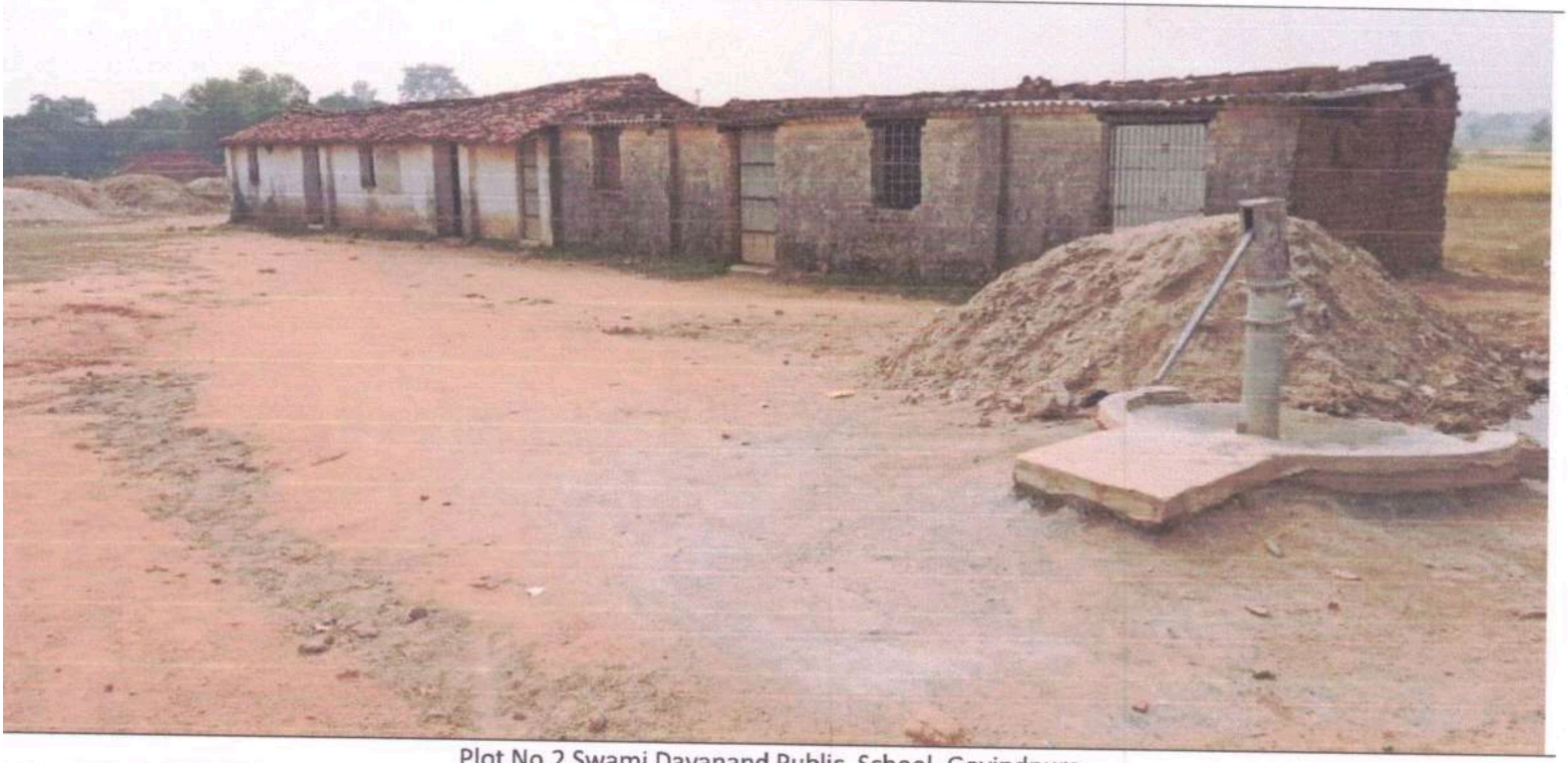
Latitude ◉ N ○ S 24 ° 21 '

युवा साथी
स्नातक/स्नातकोत्तर युवाओं को हर माह ₹2000 प्रोत्साहन राशि का उपहार

Annexure-A7 series (Colour Copies)



Plot No. 13 – Tuplai Yadav



Plot No.2 Swami Dayanand Public School, Govindpura

Plot No. 1825 Religious Temple Baba Bansingh

Plot No. 15 – Kartik Yadav & Arjun Yadav

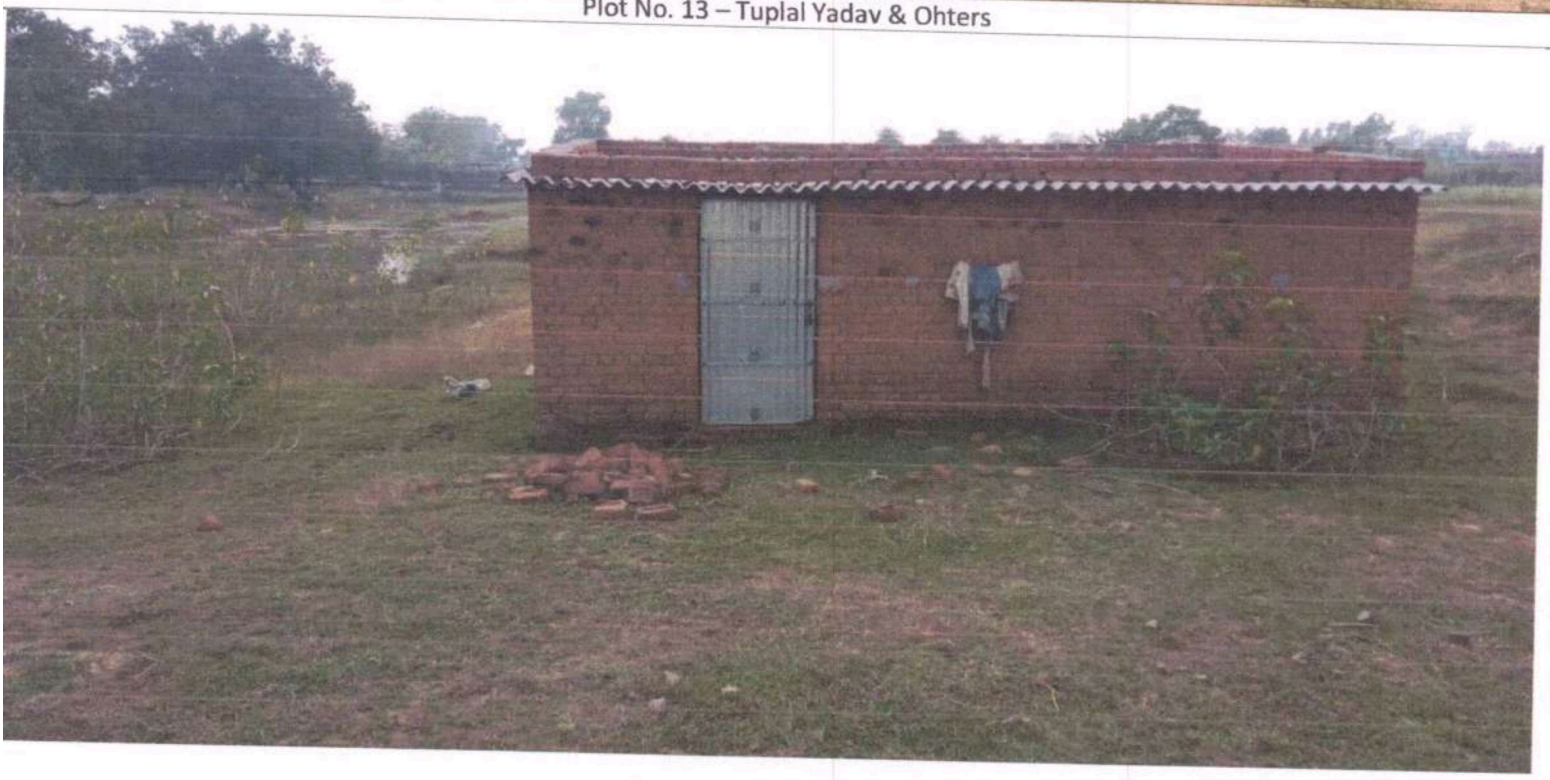
Plot No. 1815 Government Boring Head and House

Plot No. 20 and 11 - Laxman Verma & Prayag Verma

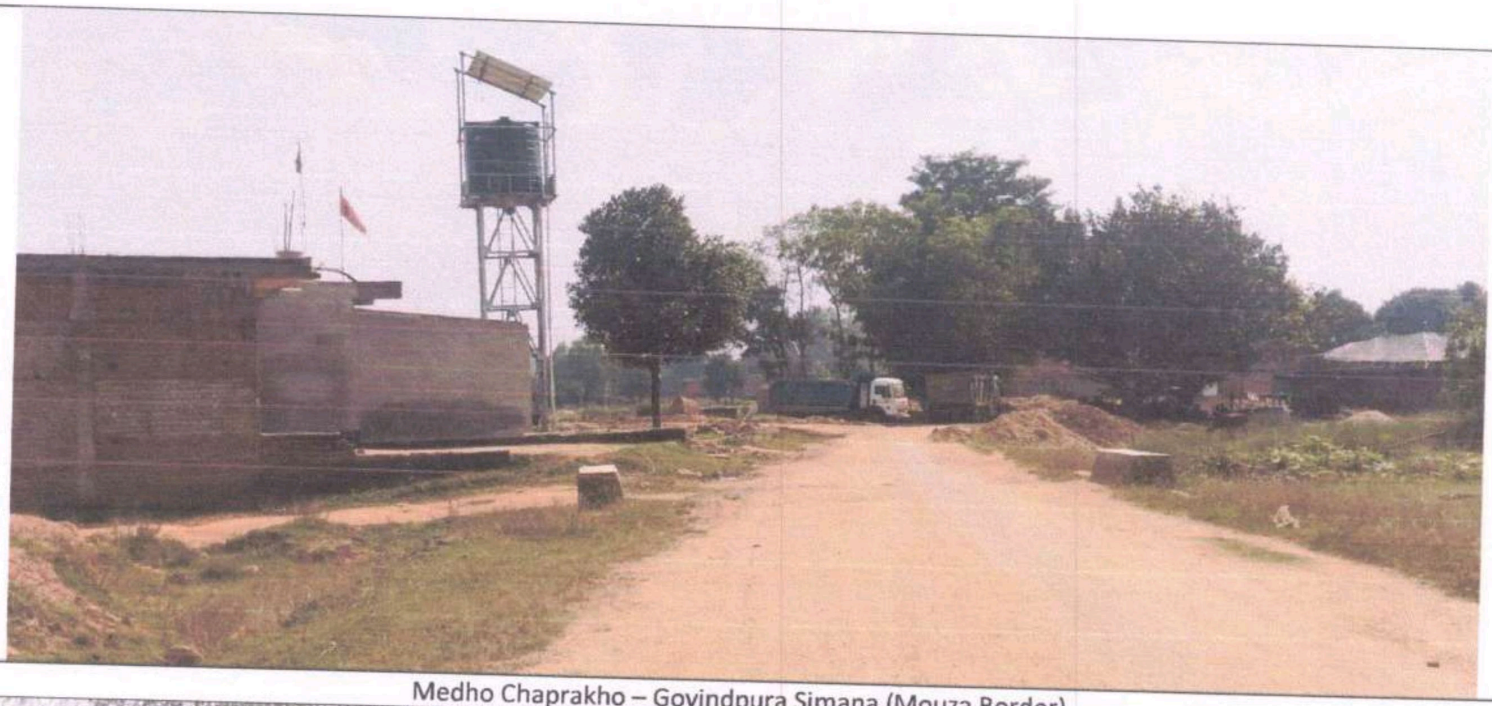
Plot No. 1818 & 14 – Pond

Plot No. 1822 – Khet

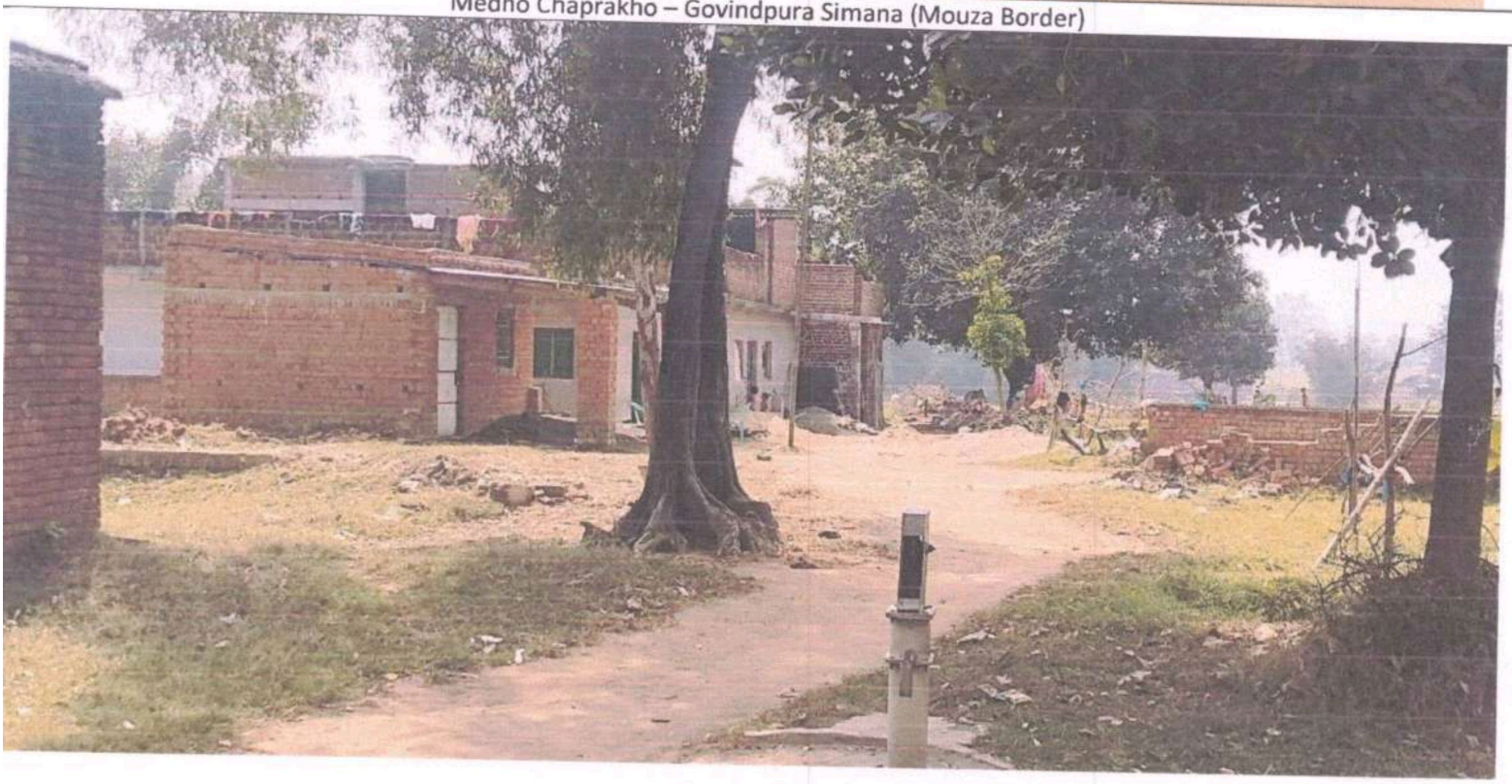
Plot No. 13 – Tuplal Yadav & Ohters



Plot No. 1818 – Arjun Yadav



Medho Chaprakho – Govindpura Simana (Mouza Border)



Plot No. 71 Gulab Yadav and Puran ~~Yadav~~ Mahto*

West
→ Madhu Chaubey Marg

63
East

North

South
→ Ground Floor

Annexure-A8 series

सेवा मे,

श्रीमान उपायुक्त, गिरिडीह

Email – dc-gir@nic.i

विषय: ग्राम - गोविंदपुरा, थाना – जमुआ, थाना न. 481, खाता – 71, प्लॉट न. 1820, एवं 1951, खाता न. 51, प्लॉट न. 1818, कुल रकवा 1.88 एकड़ मौज़ा – मेढ़ो चपरखो, थाना – जमुआ, जिला – गिरिडीह स्थित एक जमीन को पत्थल खनन हेतु मेसर्स लंगटा बाबा स्टोन माइंस पार्टनर संजय राम भदानी एवं प्रदीप कुमार को दिया गया जिसे बाद मे उक्त पार्टनर के द्वारा सिद्धार्थ झांझरी पिता श्री सुरेश कुमार झंझारी को 23.11.23 को पर्यावरण एवं नियम विरुद्ध बिना ग्राम सभा के अनुमति के बिना खनन पट्टा के द्वारा हस्तांतरण कर दिया गया है उक्त लीज को पर्यावरण की स्थिति को ध्यान मे रखते हुए यथा शीघ्र रद्द करने के संबंध मे आवेदन।

महोदय,

निवेदन पूर्वक कहना कि ग्राम - गोविंदपुरा, थाना – जमुआ, थाना न. 481, खाता – 71, प्लॉट न. - 1820, एवं प्लॉट - 1951 एवं खाता न. 51, प्लॉट न. 1818 मौज़ा – मेढ़ो चपरखो, थाना – जमुआ जिला – गिरिडीह स्थित एक जमीन को पत्थल खनन हेतु मेसर्स लंगटा बाबा स्टोन माइंस पार्टनर संजय राम भदानी एवं प्रदीप कुमार को दिया गया जिसे बाद मे उक्त पार्टनर के द्वारा सिद्धार्थ झांझरी पिता श्री सुरेश कुमार झंझारी को 23.11.23 को पर्यावरण एवं नियम विरुद्ध बिना ग्राम सभा के अनुमति के बिना पुनः दे दिया गया है।

यह कि उक्त खनन लीज के वजह से स्थानीय ग्रामीणो मे एक डर का माहौल बना हुआ है चूंकि उक्त लीज जमीन ग्राम गोविंदपुरा से 100 मीटर के दायरे के अंदर है और उक्त लीज के समीप खेत, तालाब, कुवां, ग्रामीणो का घर है।

यह कि अंचल अधिकारी, जमुआ के 18.09.2014 के रिपोर्ट के अवलोकन से यह पता चलता है कि खाता 51 एवं खाता 71 के जमीन जो सम्मिलात है और उसमे से मात्र कुछ रैयतों से सहमति के आधार पर ही खनन [illegible] *लिया गया है एवं उक्त प्रतिवेदन के यह* दर्शाया गया है कि खनन क्षेत्र रकवा के 500 मिटर के अंदर कोई बसावट नहीं है, 100 मिटर दूरी के अंदर जलीय निकाय नहीं है एवं 100 मिटर के दूरी के अंदर कोई नदी स्थित नहीं है एवं 250 मिटर दूरी के अंदर शैक्षणिक संस्थान स्थित नहीं है एवं 250 मिटर दूरी के अंदर कोई चिकित्शालय स्थित नहीं है एवं 10 कि. मी. के परिधि मे कोई अंतर्राजीय सीमा नहीं है एवं 100 मिटर की दूरी के अंदर कोई राष्ट्रीय धरोहर नहीं है।

Rastal Kumar
09/08/24

यह कि गोविंदपुरा मौज़ा मेढ़ो चपरखो मौज़ा से सटे हुए है दोनों मौज़ा के बीच एक पक्की सड़क है उक्त सड़क के उत्तर मे मेढ़ो चपरखो एवं दक्षिण पूरब की ओर गोविंदपुरा मौज़ा है दोनों की बीच की दूरी मात्र 250 फिट है।

यह कि ग्रामीणो के कथना अनुसार प्लॉट संख्या 1818 मे अर्जुन यादव पिता स्व॰ गोबिन्द महतो का घर एवं एक रैयती सार्वजनिक तालाब है, प्लॉट संख्या 1825 मे एक कुंवा एवं देवता स्थल बाबा बानसिंघ का मंदिर है जिसपर पूरे पंचायत के लोग पुजा करते हैं। प्लॉट संख्या 1818 मौज़ा मेढ़ो चपरखो एवं प्लॉट संख्या 14 मौज़ा गोविंदपुरा दोनों मिला हुआ है और उक्त दोनों प्लॉट मे एक बड़ा तालाब है जो लगभग 300 फीट का है जो 1.20 एकड़ रकवा मे स्थित है। प्लॉट संख्या 1815 मे घर एवं सरकारी जल नल योजना का बोरिंग है जो खनन क्षेत्र से मात्र 200 फीट की दूरी पर है। प्लॉट संख्या 1822 मे 12 माह खेती होती है एवं उक्त प्लॉट एक 20 फीट का कुवां है जो प्लॉट संख्या 1820 से सटा हुआ है। प्लॉट संख्या 13 मे घर एवं चापानल जो खनन क्षेत्र से 250 फिट की दूरी पर स्थित है। प्लॉट संख्या 15 मे घर एवं चापानल एवं कुंवा है जो खनन क्षेत्र से 400 फिट की दूरी पर स्थित है। प्लॉट संख्या 71 मे घर एवं चापानल जो खनन क्षेत्र से 450 फिट की दूरी पर स्थित है। प्लॉट संख्या 12 मे घर एवं सरकारी कुंवा है जो खनन क्षेत्र से 400 फिट की दूरी पर स्थित है। प्लॉट संख्या 2 मे एक स्कूल स्वामी दयानन्द पब्लिक स्कूल, गोविंदपुरा मे है जो खनन क्षेत्र से 400 फिट की दूरी पर स्थित है।

यह कि उपरोक्त तथ्यों से साफ पता चलता है की खनन पट्टा देने मे नियम को ताखा पर रख कर गलत प्रतिवेदन के आधार पर खनन पट्टा दिया गया है एवं खनन हेतु जब लीज धारक के द्वारा ब्लास्ट किया जाता है तो ग्रामीण का घर के कंपन्न हो जाता है और खेती के लायक जमीन मे पर्यावरण को नुकसान पहुंचाया जा रहा है।

यह कि उक्त खनन के वजह से ग्राम मे पर्यावरण काफी दूषित हो रहा है और इसका दुष्प्रभाव बच्चों एवं बुजुर्गों के साथ ग्राम के महिलाओं पर भी पड़ रहा है।

यह कि ग्रामीणो के द्वारा ग्राम सभा कर पूर्व मे भी उक्त लीज खनन के विरुद्ध कई बार शिकायत विभिन्न संस्थानो के माध्यम से किया गया था एवं उसकी एक प्रतिलिपि श्रीमान उपायुक्त, गिरिडीह को भी दिया गया था जिसके बाद उक्त खनन को खनन पट्टाधारी के द्वारा रोक दिया गया था मगर पुन: नवंबर 2023 से कार्य आरंभ कर दिया गया है, जबकि ग्राम वाशियों के द्वारा विरोध दर्ज किया गया तो पट्टाधारक एवं सहयोगियों के द्वारा ग्रामीणो को धमकी दिया जाने लगा जिसकी शिकायत जमुआ थाना प्रभारी को दिया गया तो काम को रोक दिया गया मगर पुन: ग्राम के लोगो के सहमति के बिन्ना खनन हेतु कार्य शुरू कर दिया गया है, जब ग्रामीणो के द्वारा विरोध दर्ज किया गया तो जान माल की क्षति पहुचाने की धमकी देने लगे एवं झूठे संगीन मुकदमे मे फसाने की भी धमकी दिये।

यह कि दिनांक 28.10.2023 सुबह समय लगभग 10.30 बजे सरजू प्रसाद वर्मा, नरेश वर्मा, रोशन यादव एवं 100 अज्ञात लोग हथियार के साथ लीज जमीन पर आए और कहे

मौक्यानिचा क्रम

Reetlal Kumar Yadav

02/08/24

कि हमलोग पट्टाधारक के सहमति से यहाँ है और लीज खनन करना है ऐसा बोलने लगे जब सहयोगियों का खनन करने से ग्रामीणो के द्वारा खनन क्षेत्र का विभाग के द्वारा जांच होने तक रोकने को कहा गया तो ग्रामीणो पर जान लेवा हमला कर दिये जिससे कुछ ग्रामीण घायल हो गए और सभी ग्रामीणो को पिस्टल दिखा कर खदेड़ दिये और पिस्टल दिखाते हुए गाँव तक घुस गए और बोलने लगे घर से निकाल कर सभी को मारेंगे जिससे ग्रामीण काफी डरे हुए हैं। इस संबंध मे जमुआ थाना को एक लिखित आवेदन दिया गया मगर थाना पट्टाधारी एवं एवं उनके सहयोगियों के मेल मे आकर ग्रामीणो पर भी दबाब बनाने के लिए झूठा केश दर्ज कर दिये। ग्रामीणो के द्वारा दर्ज कराया गया जमुआ कांड संख्या 413/23 है एवं पट्टाधारक की ओर से अनिल कुमार गुप्ता के द्वारा जमुआ कांड संख्या 406/23 दर्ज कार्य गया है जो अभी लंबित है।

यह कि उपरोक्त लीज पट्टा धारक के द्वारा धोखे एवं गलत तरीके से लिया गया है जो झारखंड लघु खनिज समनुदान नियमावली के विरुद्ध है।

अत: महोदय से नम्र निवेदन है कि उक्त लीज को ग्रामीण के स्वास्थ्य एवं पर्यावरण को ध्यान मे रखते हुए नियम विरुद्ध लिए गए पट्टा को यथा शीघ्र खनन कार्य को रोकते हुए उक्त खनन पट्टा को रद्द करने की कृपा करेंगे । इसके लिए गोविंदपूरा एवं मेढ़ो चपरखो गाँव के सभी ग्रामीण सदैव आपका आभारी रहेगा।

प्रतिलिपि:

1. सचिव, उद्योग, खान एवं भूतत्व विभाग, रांची झारखंड सरकार (sec-ind-jhr@nic.in)
2. वन पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखंड सरकार, रांची (cf-wpranchi@gov.in)
3. वन पर्यावरण पदाधिकारी, गिरिडीह पश्चिम, गिरिडीह (dfo-giridihwest@gov.in)
4. झारखंड राज्य प्रदूषण नियंत्रण पार्षद, रांची (ranchijspcb@gmail.com)
5. अपर निदेशक, उद्योग, खान और भूविज्ञान विभाग हजारीबाग (ddm-hazaribag@jharkhandmail.gov.in)
6. निदेशक, खान और भूविज्ञान विभाग, झारखंड सरकार, रांची (director-mines@jharkhandmail.gov.in)

आपका विश्वाशी

Rootlal Kumar Yadav
S/o - Arjun Yadav
R/O - Govindpura
Jamua, Giridih
Mob No - 8210522359

धन्यवाद

69

जिलाधिकारी महोदय ,

जिला गिरिडीह |

विषय:- अवैध रूप से खधान का लीज कराने के हेतु तथा अगल बगल के गाँवों को के ग्रामीणों का नुकशान को देखते हुए भी बा जबरदस्ती खधान में काम को लगाने के सम्बन्ध में |

महाशय

सविनय निवेदन है की मै लोकनाथ यादव पिता काली महतो साकिन गोविन्दपूरा पो बाटी थाना जमुआ जिला गिरिडीह का निवासी हूँ | मौजा मेढ़ोचपरखो में श्री सुरेश झांझरी पत्थर खधान चलाने का लीज लिया है यह लीज छेत्र 150 फिट घर से दुरी पर है लगभग 20 परिवार इस लीज छेत्र के नजदीक रह रहे है हमलोगों का बीस मीटर की दुरी पर खेती योग जमींन इस लीज के कारण प्रभावित होता है हम सभी ग्रामीण खेती व सब्जी उत्पादन कर अपना जीवन निर्वाह करते है ग्राम सभा के सहमती के बिना हि लीज चुप चाप तरीके से कराया गया है ग्रामं सभा लीज होने के बाद असमाजिक तत्वों का जमावडा लगा रहता है एक बार ग्रामीणों और सुरेश झांझरी के लोगो के बिच मारपीट भी हुआ और दोनों पक्षों के बिच fir भी दर्ज हुआ था | खनन पर रोक लगाया गया था दोनों पक्षों के लोगो का नयायालय से बेल मिल चूका है | पुन: हमारे छेत्र में असमाजिक तत्वों का जमावडा लगाने लगा है उसके चलते हमारे घर की बहु बेटियों का खेतो पर काम करना मुस्किल हो रहा है लीज आवटन में लगभग सभी शर्तो का उल्घंन किया गया |

अत: श्रीमान से निवेदन है की खधान संचालक श्री सुरेश झांझरी जी जो एक दबंग व्यक्ति ह अनेक आतंक से हम ग्रामीणों कि जान माल की सुरक्षा प्रदान करने की कृपा करे और गैर क़ानूनी तरीके से जो लीज का आबंटन किया गया है उसे निरस्त करवाने का कृपा करे |

24-6-24

आपका विश्वासी

सभी ग्रामीण

प्रतिलिपी:-

1. उपायुक्त महोदय गिरिडीह |
2. पुलिस अधीक्षक महोदय गिरिडीह |
3. सदस्य सह सचिव प्रदुषण विभाग रांची |
4. अनुमंडल पदाधिकारी महोदय खोरीमहुआ |
5. थाना प्रभारी जमुआ |
6. विधायक महोदय –जमुआ विधानसभा |

(1) Lokhal Yadav.
(2) नोर्मी यादव
(3) काली महतो
(4) मि० बोधी यादव
(5) वासुदेव महतो
(6) मि० कुपलाल महतो
(7) मि०

Mob No : 8210522593

(8) सनीता देवी

(9) मि० कुसमी देवी

(10) मि० हकनी देवी

(11) राजा शंकर

(12) रंजनाथ रजक

(13) दलो तुरी

(14) गुलो मरदा

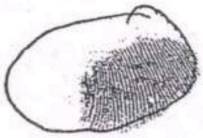
(15) रामदेव जी

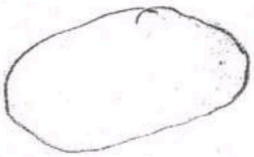
(16) दशरथ यादव

(17) जगदीश मरदा

(18) नन्दलाल हरि० वर्मा

(19) Jagdish Ji

(20)  चन्दर तुरी

(21)  मीठु तुरी

(22) Asit kumar

(23) Nandan Tanti

(24) [illegible]

(25) [illegible]

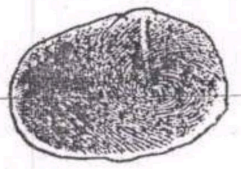
(26) Dinesh Paswan

(27) [illegible]

(28) [illegible]

(29) [illegible]

(30) [illegible]

(31)  जगदीश Ram

(32) [illegible]

(33) [illegible]

(34) [illegible]

(35) [illegible]

(36) विनोद पंडित

(37) लोकमान्यचाहत

(38) P. Kumar Yadav

(39) Ajay Kr Yadav

सेवा में,

श्रीमान, अनुमण्डल पदाधिकारी
खोरी- महुआ अनुमण्डल (गिरिडीह)

विषय:- मेढ़ो- चपरखो ग्राम- पंचायत अन्तर्गत गोविन्दपुर ग्राम में अस्वैधानिक रूप से उधमियों द्वारा प्रभीन लीज में लेकर मार्डेन्स निर्माण कार्य को गति दे रहे हैं जो ग्रामीणों के हित में नहीं है, आहेता भी तार्किक नहीं है अतः इसमें चल रहे काम को बन्द करवाने के सम्बन्ध में।

महाशय,

उपरोक्त विषयक निवेदन- पूर्वक कहना चाहता हूँ कि, उक्त जमीन जिसका खाता नं० 51 प्लाट नं० 1818 तथा खाता नं० अनामिक प्लाट नं० 1820 ग्राम मौजा गोविन्दपुर, मेढ़ो- चपरखो ग्राम पंचायत अन्तर्गत आता है। जिसे, क्रमशः मिस्त्री महतो एवं तेजो महतो ओंव हरदु महतो द्वारा आहेता की नजर अवहेलना कर उधमियों द्वारा लीज पर मार्डेन्स चलाने के लिये दे दिया। जो, किसी भी हालत में तर्कसंगत नहीं है-----

1. क्योंकी। मार्डेन्स चलाने के लिये यदि ग्रामिणों से जमीन ली जाती है तो सर्वप्रथम ग्राम सभा की बैठक बुलाकर सभी बिन्दुओं पर गौर करके निर्णय लेने पड़ते हैं। जो उधमियों द्वारा ऐसा कुछ नहीं किया गया। सिर्फ एक- दो परिवार के लोगों को किसी अन्तर्थस्थान पर बुलाकर जमीन की लीज पर हस्ताक्षर बनवा लिया जो गलत है।

02.05.22

2. क्योंकी। मार्डेन्स चलाने के लिये जो भी जमीन का चयन होता है (उसे ग्रामिणों के जान- माल की हिफाजत को देखते हुए) उसे कमसे- कम 250- 300 मीटर दूर होनी चाहिए ताकि, पानी का रिसाव पूर्ववत बच सके तथा डायनामाईट की ब्लास्टींग से ग्रामिणों को आहत ना कर सके।

3. क्योंकी। ग्रामिणों का मुख्य रोजगार कृषि है। कृषि आयक जो भी जमीन है मार्डेन्स की वजह से जल, जमीन और मिट्टी प्रभावित ना हो। ग्रामिण इकट्ठा होकर इसका विरोध कर रहे हैं परन्तु चन्द पैसे और रोजगार का लालच दिखाकर पोकलेन द्वारा मिट्टी उत्खनन के कार्य को जबरदस्ती गति दी जा रही है। ग्रामिणों द्वारा विरोध जताई जा रही है। महाशय की यह

भी लगाते चलें की आये दिन खून-खराबे की नौबत आ सकती है और यह बड़ी अप्रिय घटना की संकेत है।

अतः महोदय से आग्रह है कि, उक्त जमीन पर माईन्स के उद्देश्य की जाँच कर उसपर चल रहे कार्य को अविलम्ब बन्द करवाने की सहती कृपा करें।

आपका विश्वासी -

केशो यादव

[fingerprint] राधा देवी

नोमी यादव

टुनी देवी

Nirmal Pandit

टहुपंडित

लोलो बर्मा

मनोज यादव

[illegible]

धनेश्वर पंडित

Mukesh Pandit

Sanjay Pandit

[fingerprint] दरमु मंडल

[fingerprint] कुन्चेश्वा देवी

तथा हम सभी ग्रामवासी

Babulal kumar verma

गीता देवी

[fingerprint] कार्तिक यादव

P. Kamal yadav

Kancham devi

सँगीता देवी

[fingerprint] विमला देवी

कुन्ती देवी

लोकनाथ यादव

[fingerprint] [illegible]

निशा देवी

[fingerprint] [illegible]

उपेन्द्र कुमार

[fingerprint] [illegible]

[illegible]

शोभा देवी

Ajay [illegible]

[fingerprint] [illegible]

Date: 02/09/2024

To,

1. The Secretary, Department of Mines & Geology, Government of Jharkhand, Yojna Bhawan, 3rd Floor, Nepal House, Doranda, Ranchi-834002;
2. The Secretary, Department of Forest, Environment and Climate Change, Government of Jharkhand, Nepal House, Doranda, Ranchi-834002;
3. The Chairman, Jharkhand State Pollution Control Board, Ranchi, Dhurwa, Ranchi-834004.

प्रतिलिपि सुखराम उरांव 11/9/24

Received 11/09/2024

JHARKHAND STATE POLLUTION CONTROL BOARD * RANCHI * JSPCB 2024 11/9

Sub.: Humble representation against illegal mining of stones at Plot No.1820 & 1951 under Khata No.71, Plot No.1818 under Khata No.51 involving area about 1.88 acres situated at Village-Govindpura, P.S.-Jamua, P.S. No.481, District-Giridih.

Respected Sir/Sirs

We are poor & rustic villagers of the village Jamua, District-Giridih.

We have been running from pillar to post since long for restoration of rule of law and redressal of our grievances connected with the issues involving illegal mining and causing damages to surrounding environment in the vicinity of Plot No.1820 & 1951 under Khata No.71, Plot No.1818 under Khata No.51 involving area about 1.88

NOTARY ... GOVT OF JHARKHAND

Reetlal Ka Yadav.

74

acres situated at Village-Govindpura, P.S.-Jamua, P.S. No.481, District-Giridih [hereinafter referred to as the "said land"].

We have even represented before the Deputy Commissioner, Giridih but the wrong-doers appears to be more powerful than the law of the land and under this backdrop no heed has been paid to our concern for maintenance of law. It appears that everyone in the local administration is acting under some sort of extraneous consideration and the situation prevailing as of now despite our best and frantic efforts to awake the local administration from slumber.

At the risk of repetition, the germane facts are being narrated here in below for kind convenience of your goodselves:-

(i) initially the said land was allotted for mining of stones in the name of M/s Langta Baba Stone Mines, a partnership firm, having partners, namely Sri Sanjay Ram Bhadani and Pradeep Kumar vide mining lease deed dated 26.11.2021 **(copy enclosed)** for ten years;

(ii) On 17.12.2022 **(copy enclosed)** the said land was transferred by the aforesaid partnership firm M/s Langta Baba Stone Mines to one Sri Siddharth Jhanjhri, son of Sri Suresh Jhanjhri, by executing a deed of transfer of mining lease. The process adopted for the transfer was foreign to the procedure *prescribed. Such transfer was even without obtaining permission* from the Gram Sabha and even violating the norms prescribed and environmental laws;

(iii) completely ignoring the essential factual position that the *said land was in close vicinity to the village Govindpura, i.e. at a distance of about 100 meters being nearer most to the said land* and there are agricultural field, pond, well and residential houses

Rectd of Ps yadav.

of villagers of village Govindpura, the mining activities are being carried out;

(iv) admittedly the said land is of raiyati Khata and it appears from the report dated 18.9.2014 **(copy enclosed)** of the Circle Officer, Jamua addressed to the Assistant Mining Officer, Giridih that the lease has been obtained for mining by obtaining consent from raiyats.

(v) However, **the fact of the matter** is that the consent has been obtained only from few of the raiyats and ***erroneously*** showing that:-

- within 500 meters of the said land there are no settlements;
- within 100 meters of the said land there are no water bodies;
- within 250 meters of the said land there are no educational institutions;
- within 250 meters of the said land there are no hospitals;
- within radius of 10 KM of the said land there are no inter-state boundaries;
- within 100 meters of the said land there are no national heritage;

The **correct position with regard to the above** is as follows:-

- Village Govindpura is adjacent to Village Medho Chaparkho and there is one common road in between the two villages.
- the village Govindpura is on the south-east of the said road whereas the village Medho Chaparkho is on the north of the said road and there is gap of about 250 feet between the two villages;

NOTARY A.K. SAHA Giridih Regd. No 1553 Govt of Jharkhand

Reetlal Kr Yadav

- there is a house of one Sri Arjun Yadav over Plot No.1818 and a public pond of raiyati nature;
- there is a well and one religious temple of Baba Bansingh over Plot No.1825 wherein the entire residents of the Panchayat worship;
- the Plot No.1818 of Village Medho Chaparkho and 14 of Village Govindpura are intermingled and where there is a big pond ranging about 300 feet and spread over 1.20 acres;
- there is a house over Plot No.1815 and a government boring done under Water Tap Scheme which is situated justa at a distance of 200 feet from the mining area;
- Plot No.1822 is an agricultural land on which cultivation is done throughout the year and there is a well too of 20 feet depth and is adjacent to Plot No.1820;
- there is a house and a hand-pump on Plot No.13, which is at a distance of 250 feet from the mining area;
- there is a house, a hand-pump and a well on Plot No.15, which is at a distance of 400 feet from the mining area;
- there is a house and a hand-pump on Plot No.71, which is at a distance of 450 feet from the mining area;
- there is a house and a well constructed at the cost of the Government on Plot No.12, which is at a distance of 400 feet from the mining area;
- there is a school Swami Dayanand Public School, Govindpura on Plot No.2 which is at a distance of 400 feet from the mining area;

Evidencing the aforesaid facts, **photographs are being enclosed** for kind perusal.

NOTARY A.K. SAHA Giridih Regd. No 7559 Govt. of Jharkhand

Reetlal Kr Yadav

Thus, completely ignoring the applicable rules, guidelines, instructions and physical situation prevailing, as aforesaid, the mining lease has been granted to the present allottees for carrying out mining activity.

Random and frequent blasting being done for mining purpose is causing severe vibrations in the residential houses of the vicinity which is making life and living of the people of the vicinity difficult and impossible. The houses may collapse anytime due to such blasting. Even the cultivation work is being hampered, which is the only source of livelihood of the people living in the adjacent area.

The mining activity is not only causing obvious damage to the environment of the area but also pollution is being caused affecting the life of children, youth, old aged villagers.

It is pertinent to mention that on aggressive objection of the villagers of the vicinity the mining activity was stopped on one or two occasions upon being reported to the authorities; but now the mining activities are being carried out without there being any consent from Gram Sabha in full fledged manner since October-November, 2023 despite numerous complaints made by the villagers.

Upon being protested by the villagers against the mining activity, there has been lodgment of false criminal cases, including Jamua P.S. Case No.406/2023 dated 28.10.2023 **(copy enclosed)** by the mighty allottees of mining lease in connivance with the local administration. There are further threats of false implication of the villagers raising voices against the mining activity.

The contents of the previous representations and complaints are being adopted herein and are being **enclosed** for kind convenience.

In such backdrop of the matter, it is humbly requested to your gooselves to cause inquiry into the matter, take appropriate

Recd. by Mr Yadav

action of closing down the mining activity in the larger interest of public of the vicinity. It is further requested to take the aforesaid action within three days of the receipt of this representation failing which we will be compelled to resort to legal remedy available. Our lives and living are being difficult. We are reposing confidence upon you for just decision and justice.

The aforesaid contents have been read over and explained to us in Hindi which we have understood and found the same to be correct.

Yours faithfully

Raellal kr yadav.
S/o - Arjun yadav
Vill - Govind pura
Mob No - 8210522599

Enclosures:

1. Copy of the lease deed dated 26.11.2021;
2. Copy of the lease deed dated 17.12.2022;
3. Copy of the report dated 18.9.2014;
4. Copies of the photographs;
5. Copy of the FIR in Jamua P.S. Case No.406/2023 dated 28.10.2023;
6. Copies of previous representations/complaints;

Copy to:

1. Deputy Commissioner, Giridih;
2. The Regional Office, Jharkhand State Pollution Control Board, Hazaribagh;
3. The District Mining Officer, Department of Mines & Geology, Government of Jharkhand, Giridih;
4. Superintendent of Police, Giridih;
5. Officer In-charge, Jamua Police Station, Giridih.

11/9/24

02-09-24

Received by Ajay Yadav 02/09/24

02.09.24

NOTARY A.K. SAHA GIRIDIH Regd. No 755/ Govt of Jharkhand

Annexure-A9

79

अनुसूची 47, प्रपत्र सं० 118
पु० ह० प्रपत्र सं० 26 (नियम 143)

संख्या JH 795009

प्राथमिकी (F.I.R.)

(दं० प्र० सं० की धारा 154 के अधीन)

1. *जिला शिरिडीह *अनुमंडल खोरीमहुआ *थाना जामुआ *वर्ष 2023 *प्राथमिकी सं० 406/23 तिथि 28/10/23
(Distt.) (S.Div.) (P.S) (Yr.) (F.I.R. No.) (Date)

2. (I) *अधिनियम (Act) भा० द० वि० *धाराएँ (Sections) 147/149/341/342/323/324

(II) *अधिनियम (Act) भा० द० वि० *धाराएँ (Sections) 307/379/385/504/506,

(III) *अधिनियम (Act) / *धाराएँ (Sections) /

(IV) *अन्य अधिनियम एवं धाराएँ (Other Acts and Sections) /

3. (क) *अपराध की घटना साधारण डायरी *दिन शनिवार *तिथि से 28/10/23 *तिथि तक
(Occurrence of offence) (Day) (Date from) (Date to)

*समयावधि (पहर) IV *बजे से 11:00 बजे *बजे तक
(Time period) (Time from) (Time to)

(ख) थाना से प्राप्त सूचना तिथि 28/10/2023 समय 19:05 बजे

(ग) प्राथमिकी दर्ज करने की तिथि 28/10/2023 समय 19:05 बजे

(घ) थाना दैनिकी संदर्भ-प्रविष्टि सं० 81/23 समय 19:05 बजे

4. सूचना का प्रकार (Type of information) *लिखित/मौखिक (Written/Oral) लिखित

5. घटना स्थल-(क) थाना से दिशा एवं दूरी पूरब लगभग 10 K.M गश्त सं०

(ख) *पता (Address) ग्राम-गोविन्दपुरा स्थित ब्रह्मेश्वर झारखंडी खड़ान (ग्राम-गोविन्दपु
थाना-जामुआ, जिला-शिरिडीह)

(ग) थाना की सीमा से बाहर होने की दशा में थाना का नाम जिला

6. परिवादी/सूचना दाता :

(क) नाम अनिल कुo शुक्ला

(ख) पिता/पति का नाम फुदन साव

(ग) जन्म तिथि 43 वर्ष (घ) राष्ट्रीयता भारतीय

(ङ) पारपत्र सं० निर्गम तिथि निर्गम स्थान

(च) पेशा

(छ) पता ग्राम-बगोदर, कान्दुलिया, थाना [illegible] जिला-शिरिडीह।

NOTARY Birbhum Regd. No 755 Govt of Jharkhand

80

अनुसूची 47, प्रपत्र सं॰ 118

7. ज्ञात/संदिग्ध/अज्ञात अभियुक्त का विवरण (यदि आवश्यक हो तो अलग से पन्ना लगाएँ)

(1) लोकनाथ यादव पै॰ काली यादव (2) भीखन उर्फ भीखो यादव पै॰ नीरो यादव
(3) सा॰ गोविन्दपुरा (4) अमित साव पै॰ मंगरु साव ग्राम-जमुआ (4) —
बिरेन्द्र उर्फ मुन्ना यादव पै॰ कार्तिक यादव (5) रीतलाल यादव पै॰ भजुन यादव
(6) अयोध्या यादव पता-स्व॰ नीरो यादव (7) कार्तिक यादव पै॰-स्व॰ गोविन्द यादव

संदिग्ध व्यक्ति की शारीरिक विशेषताएँ, विरूपता तथा अन्य विवरण :-

*लिंग (Sex)	*जन्म-तिथि (तिथि/मास/वर्ष) Date of Birth (Date/Month/Year)	*शारीरिक गठन (Build)	*ऊँचाई से॰ मी॰ में Height (in cms)	*वर्ण (Complexion)	*पहचान चिह्न (Identification mark)
1	2	3	4	5	6
सभी सा॰-गोविन्दपुरा, थाना-जमुआ, जिला-गिरिडीह, एवं अन्य व्यक्ति।					05-10

*विरूपता/विलक्षणता (Deformiues/ Pecuiiarities)	*दाँत (Teeth)	*बाल (Hair)	*आँख (Eye)	*आदतें (Habits)	पहनावा (Dress Habits)
7	8	9	10	11	12	

*भाषा/बोली (Language/ Dialect)	स्थान				
	*जले का निशान (Burn Mark)	*श्वेत कुष्ठ (Leucoderma)	*तिल (Mole)	*जख्म चिह्न (Scar)	* गोदना (Tattoo)
13	14	15	16	17	18

7. यदि परिवादी/इत्तिला देने वाले/पीड़ित व्यक्ति द्वारा संदिग्ध व्यक्ति के संबंध में कोई एक या अधिक विशिष्टतायें दी जाएँ तभी इन स्तंभों में प्रविष्टियाँ की जाएंगी। इसका उपयोग अनुसंधानक के सहायतार्थ केवल प्रारंभिक सुधार के प्रयोजन से ही किया जाएगा।

इस प्रकार बनाए गए आँकड़े बाद में किसी संदिग्ध व्यक्ति को विभिन्न मामलों, यदि कोई हो, से जोड़ेगा।

जब कोई अभियुक्त गिरफ्तार किया जाए तब पूर्व-संदेह पर विचार के किए बिना सभी बातों से सम्बंधित व्यापक और पूर्ण आँकड़े पुनः तैयार किए जाएंगे।

परिवादी/सूचना दाता द्वारा सूचना देने में हुए विलंब का कारण : .....

.....

.....

9. चुरायी गई/अन्तर्ग्रस्त/बरामद सम्पत्तियों के ब्योरे (यदि आवश्यक हो तो अलग से पन्ना लगायें):

.....

.....

.....

10. *चुरायी गयी/अन्तर्ग्रस्त/बरामद सम्पत्तियों का कुल मूल्य (Total value of properties stolen/involved/recovered): .....

.....

11. *अस्वाभाविक मृत्यु काण्ड सं॰, यदि हो तो (U.D.Case No., if any) : .....

.....

12. प्राथमिकी की अन्तर्वस्तु (अलग से पन्ना लगायें, यदि आवश्यक हो) :

NOTARY
A.K. SAHAY
Regd. No
7553
GOVT OF JHARKHAND

अनुसूची 47, प्रपत्र सं० 118

वादी के कम्प्यूटर टंकित आवेदन इस केस का मूल आधार है कि मूल प्रति मूल के साथ तथा कार्बन प्रति छाया प्रति के साथ संलग्न है।

Bipin kumar
28/10/23
थाना प्रभारी
जमुआ थाना

13. की गयी कार्रवाई :- चूँकि उपर्युक्त सूचना से मद सं० 2 में उल्लिखित धाराओं के अन्तर्गत अपराध किया जाना प्रकट होता है अतः काण्ड दर्ज किया गया एवं अनुसंधान प्रारम्भ किया* राकेश रोशन पाण्डेय पदनाम सहायक का अनुसंधान करने का निर्देश दिया/अनुसंधान करने से इन्कार किया/अधिकारिता के प्रश्न पर ..... थाना को अंतरित किया गया। प्राथमिकी परिवादी/सूचनादाता को पढ़कर सुनायी गयी। उसने उसे सही रूप में अभिलिखित किया गया, पाकर स्वीकार किया और उसकी एक प्रति परिवादी/सूचनादाता को निःशुल्क दी गयी। (Action taken: Since the above report reveals commission of offence(s) u/s as mentioned at Item No. 2, registered the case and took up the investigation/directed* R. R. Pandey Rank A.S.I to take up the investigation.)

14. परिवादी/सूचना दाता का हस्ताक्षर/अंगूठा का निशान।

15. थाना से न्यायालय में प्रेषण की तिथि एवं समय-

Bipin kumar
28/10/23
थाना प्रभारी का हस्ताक्षर

नाम (Name) बिपीन कुमार

पदनाम (Designation) थाना प्रभारी
जमुआ थाना

SPL -

87

सेवा -

श्रीमान थाना प्रभारी महोदय,
जमुआ थाना।

महाशय,

सविनय निवेदन है कि मैं अनील कुमार गुप्ता उम्र करीब 43 वर्ष पिता फुदन साव सा0 बगोदर कान्दुटोला थाना बगोदर जिला गिरिडीह का रहने वाला हु। मै जमुआ थाना क्षेत्र के ग्राम गोविन्दपुरा, स्थित सुरेश झांझरी खदान में मुंसी का काम करता हु। दिनांक 28/10/2023 को मैं तथा खदान के पेटी कॉन्टेक्टर अजय कुमार बर्णवाल पिता श्री सहदेव बर्णवाल सा0 जरसोती रेम्बा थाना हिरोडीह एक अन्य सहयोगी संतोष कुमार यादव पिता जनार्दन यादव सा0 मांडीटांड थाना हिरोडीह के साथ खदान में कार्य प्रारंभ करने गया था। अचानक समय करीब 11:00 बजे लोकनाथ यादव पिता काली यादव ग्राम गोविन्दपुरा थाना जमुआ जिला गिरिडीह के नेतृत्व में 1. भीखन उर्फ भीखो यादव पिता नीरो यादव ग्राम गोविन्दपुरा, 2. अमीत साव पिता मंगरू साव ग्राम जमुआ, 3. बिरेन्द्र उर्फ मुन्ना यादव पिता कार्तिक यादव, 4. रितलाल यादव पिता अर्जुन यादव, 5. अबोध यादव पिता स्व0 नीरो यादव, 6. कार्तिक यादव पिता स्व0 गोविन्द यादव सभी ग्राम गोविन्दपुरा थाना जमुआ जिला गिरिडीह एवं अन्य 5-10 व्यक्ति अपने अपने हाथ में लाठी, डन्डा, लोहे का रड, ईंट – पत्थर से लैश होकर नाजायज मजमा बनाते हुए खदान के पास आये तथा रंगदारी पुर्वक गाली ग्लौज करने लगे। लोकनाथ यादव ने मुझे तथा अजय कुमार बर्णवाल को बोला कि खदान में काम करना है तो पांच लाख रूपये रंगदारी देना होगा। इस बात पर मै बोला कि आपको जो बोलना है खदान मालिक से बात किजिये तथा हमलोगों को अपना काम करने दें। इस बात पर लोकनाथ यादव के ईशारे पर सभी लोग काफी उग्र होकर लाठी-डंडा,ईंट-पत्थर, लोहे के रड आदि से हमलोगों के उपर ताबडतोड वार कर जानलेवा हमला कर दिये। लोकनाथ यादव एवं अमीत साव ने अपने अपने हाथ में लिये लोहे के रड से जान मारने की नीयत संतोष कुमार यादव और अजय कुमार बर्णवाल पर वार किया जिससे संतोष कुमार यादव का दाहिने आँख के पास लगा एवं अजय कुमार वर्णवाल का माथा फटने से दोनों खुन से लथपथ हो गये तथा गंभीर रूप से जख्मी और वहीं पर बेहोश होकर जमीन पर गीर गये। बिरेन्द्र यादव एवं रीतलाल यादव ने लाठी से मुझे मारने लगा जिससे मैं भी जमीन पर गीर गया। इसके अलावे सभी लोग भी ईंट पत्थर से हम सब को मारने लगे। इसी बीच अबोध यादव ने मेरे पैकेट से 15000.00 निकाल लिया तथा कार्तिक यादव ने अजय कुमार बर्णवाल के गला से सोना का चेन छीन लिया। साथ हीं भीखन यादव ने संतोष कुमार यादव के पैकेट से 10000.00 रूपये निकाल लिये। इसके बाद सभी लोग धमकी देते हुए चले गये कि यदि पांच लाख रूपये नहीं दोगे तो खदान मे काम नहीं करने दुंगा।

अतः श्रीमान से अनुरोध है कि इस संबंध में उचित कानूनी कार्रवाई करने की कृपा की जाय।

आपका विश्वासी

Regd received Jamua PS Case no-406/2023 Dated 28/10/2023 U/s-147/149/341/342/323/324, 307, 379/385/504/506 IPC. ASI Rakesh Roshan Pandey will plz investigate this case.
Bipin kumar
28/10/2023
OIC Jamua

NOTARY
A.K. JOHAR
Giridih
Regd. No
755/
Govt of Jharkhand

VAKALATNAMA FOR Applicants

O.A. No. Of 2025

Reetlal Kumar Yadav & ors. — Appellant / Petitioner

Versus

State of Jharkhand & ors. — Respondent / Opposite Party

Know all men by these presents that by this Vakalatnama I/We

Mentioned in Separate sheet

Do here by

Appointe the advocates noted below in the margine or any of them as my / our lawful Advocate in the above mentioned case for appearing in conducting and arguing the same for depointing or with drawing any money in connection there with for puting in paper petition etc on my/our behalf for filling or taking back any document or with drawing suit or appeal with permission to institute fresh suit etc. and make comptosia and for referring the case to arbitration and for doing act that be necessary that any act done by me / our said advocate or any one of them after accepting this Vakalatnama shall be considered as my / our true them lawful act.

Mr. ROHIT RANJAN SINHA
Mr Shivendra Kumar SIKH (EN. NO. 283(R)
Mr. Dipankar Thakur
Mr.
Mr

To be above I/We execute this Vakalatnama.

The th. 26th day of NOV., 2024

(1) Reetlal Kumar Yadav. (2) (3) (4)

Dipankar Thakur

DIPANKAR THAKUR
Advocate
E No. - 1809/2023
Mob. - 9431421428
dipak1989thakur@gmail.com

Received the vakalatnama from the executants and after being satisfied accepted the same

R. R. Sinha
Adv

ROHIT RANJAN SINHA
Advocate
Rd. No.2, Rishabh Nagar, New Pundag, Ranchi-7
R. No.- 239/08
Mob:- 09835763301
e-mail : rohitsinha14@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. of 2025/EZ

Reetlal Kumar Yadav & ors. ....Applicants

Versus

State of Jharkhand & ors. .....Respondents

Name of the applicants:

1. Reetlal Kumar Yadav, aged about 26 years, son of Arjun Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih-815301 [UID No.469145495749; Mob. No.:8210522599; e-mail: reetlalkumaryadav56@gmail.com];
2. Loknath Yadav, aged about 41 years, son of Sri Kali Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih-815301 [UID No.681189074236; Mob. No.:7970404395; e-mail: reetlalkumaryadav56@gmail.com];
3. Kartik Yadav, aged about 58 years, son of Late Govind Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih-815301 [UID No.706100231348; Mob. No.:8866313859; e-mail: reetlalkumaryadav56@gmail.com];
4. Gulab Yadav, aged about 73 years, son of Late Sukar Mahto, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih-815301 [UID No.603057038728; Mob. No.:9007826026; e-mail: reetlalkumaryadav56@gmail.com];
5. Puran Mahto, aged about 70 years, son of Late Sukar Mahto, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih-815301 [UID No.328649940738; Mob. No.:6207689355; e-mail: reetlalkumaryadav56@gmail.com].

R.R.Sinha

ROHIT RANJAN SINHA
Advocate
E. No. - 239/2008
Road. No.-2, Rishabh Nagar
New Pundag, Ranchi-834007
Ph. - 09835763301

R. R. Sinha
Adv

ROHIT RANJAN SINHA
Advocate
E. No. - 239/2008
Road. No.-2, Rishabh Nagar
New Pundag, Ranchi-834007
Ph. - 09835763301

e-mail: rohitsinha14@gmail.com